

2223



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Kamal Chawda
 M/s Harilal Ajoy & Co
 Mauza-Patni Bona & Chowkipahar,
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 3,75,000/- (Rupees Three Lakhs Seventy Five Thousand Only)** vide Board's Ref. No. **B-1461, dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 9787 dated 16-Jun-20**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **959 days till Dated 04/07/2022**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 1,12,38,281/- (Rupees One Crore Twelve Lakhs Thirty Eight Thousand Two Hundred Eighty One Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2224

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-772

Ranchi, dated 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

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झारखण्ड राज्य प्रदूषण नियंत्रण पषद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Nehal Kumar Chawda
 M/s Harilal Ajoy & Co
 Mauza-Rakso Bandh,
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1460, dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 9786 dated 16-Jun-20**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **43 days till Dated 31/12/2019**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 3,35,938/- (Rupees Three Lacs Thirty Five Thousand Nine Hundred Thirty Eight Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2226

-2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-773

Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

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झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Laxman Kumar Chowdhary
 M/s Ananya Stone Works
 Mauza-Mundli
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1459, dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 1554 dated 04-Mar-21**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for 575 days till **Dated 15/06/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 44,92,188/- (Rupees Forty Four Lacs Ninety Two Thousand One Hundred Eighty Eight Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2228

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-774

Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

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झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
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 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Bholu Kumar Choudhary
 M/s Lado Stone Works
 Mauza- Mundli, Mirzachowki,
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1458, dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 371887 dated 16-Jun-22**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **225 days till Dated 30/06/2020**.

- Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 17,57,812/- (Rupees Seventeen Lacs Fifty Seven Thousand Eight Hundred Twelve Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2230

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-775Ranchi, dated 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2231



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Deepak Kukreja
 M/s Mahadeo Black Stone Company (Stone Mines & Crusher
 Mauza-Kordra, PS - Bakudih,
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 3,75,000/- (Rupees Three Lakhs Seventy Five Thousand Only)** vide Board's Ref. No. **B-1457, dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 928673 dated 16-Nov-21**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **134 days till Dated 31/12/2019**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 15,70,312.00/- (Rupees Fifteen Lakhs Seventy Thousand Three Hundred Twelve Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2232

-2-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-776

Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

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झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Deepak Kukreja
 M/s Mahadeo Black Stone Company
 Mauza-Bakudih
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1456, dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 928672 dated 16-Nov-21**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **43 days till Dated 31/12/2019**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 3,35,938/- (Rupees Three Lacs Thirty Five Thousand Nine Hundred Thirty Eight Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2234

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-777Ranchi, dated 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

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झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Rajendra Singh
 M/s Tirupati Black Stone Company
 Mauza- Ranga, Ps-Ranga,
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1455, dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 523025 dated 10-Jan-22**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **134 days till Dated 31/03/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 10,46,875/- (Rupees Ten Lacs Fourty Six Thousand Eight Hundred Seventy Five Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2236

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-778.....Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

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झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Pavitra Kumar Yadav
 M/S Maa Amba Stone Works (Crusher)
 Mauza- Marikuti, Mahadeoganj,
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1453, dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 1075 dated 08-May-20**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for 711 days till **Dated 29/10/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 1,11,09,375/- (Rupees One Crore Eleven Lacs Nine Thousand Three Hundred Seventy Five Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2238

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-779

Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

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झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
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 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Pawan Kumar Bhagat
 M/s Vishwakarma Stone Works
 Mauza-Belbhadri,
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1451, dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 651869 dated 13-Dec-21**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for 735 days till **Dated 29/10/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 57,42,188/- (Rupees Fifty Seven Lacs Forty Two Thousand One Hundred Eighty-Eight Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2240

-2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No. B-780Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

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झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Ravi Shankar Barnwal
 M/s Durga Stone Works
 Mauza-Belbhadri,
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1450, dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 1226 dated 17-Jun-21**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **200 days till Dated 05/06/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 15,62,500/- (Rupees Fifteen Lacs Sixty Two Thousand Five Hundred Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2242

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-781Ranchi, dated 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2243



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI, - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Amit Kumar Jaiswal
 M/s Puja Stone Works
 Mauza-Mahadeobaran, PS - Mirzachouki,
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1449, dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 389085 dated 31-Aug-20**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **534 days till Dated 25/05/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 41,71,875/- (Rupees Forty One Lacs Seventy One Thousand Eight Hundred Seventy Five Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2244

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-782Ranchi, dated...12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2245



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Sanjay Kuamr Jaiswal
 M/s Jai Mata de Stone Works
 Mauza -Nimgachhi,
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon^{ble} NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1447, dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 805910 dated 20-Aug-20**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **284 days till Dated 28/08/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 22,18,750/- (Rupees Twenty Two Lacs Eighteen Thousand Seven Hundred Fifty Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2246

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-783

Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2247



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Md. Maniruzzaman
 M/s Dada Bhai Stone Works
 Mauza-Bara Panchkuli, PS - Panchkuli
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1445, dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 155 dated 17-Jun-20**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **205 days till Dated 10/06/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 32,03,125/- (Rupees Thirty Two Lacs Three Thousand One Hundred Twenty Five Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2248

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No. B-784

Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2249



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004,
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Kishore Kaustav
 M/s Lalita Enterprises
 Mauza-Deshpokharia, Mahadevganj,
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1444, dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 385139 dated 02-Jun-20**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **1229 days till Dated 31/03/2023**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 1,92,03,125/- (Rupees One Crore Ninety Two Lacs Three Thousand One Hundred Twenty Five Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2250

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-785

Ranchi, dated..12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2251



झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Md. Raffiqe Shek
 M/S Bhai Bhai Stone Works
 Mauza Banspahari,
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 3,75,000/- (Rupees Three Lakhs Seventy Five Thousand Only)** vide Board's Ref. No. **B-1443, dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 948710 dated 21-Jun-21**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **548 days till Dated 19/05/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 85,62,500/- (Rupees Eighty Five Lakhs Sixty Two Thousand Five Hundred Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
 Member Secretary

2252

-2-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-786

Ranchi, dated...12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2253



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Manish Maheswari
 M/s Zeon Earth Mineral Resources Pvt. Ltd. (Stead Traders Pvt Ltd)
 Mauza- Banspahar, PS-Ranga,
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 3,75,000/- (Rupees Three Lakhs Seventy Five Thousand Only)** vide Board's Ref. No. **B-1440, dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 500300 dated 05-Feb-20**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **519 days till Dated 20/04/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 60,82,031/- (Rupees Sixty Lacs Eighty Two Thousand Thirty One Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2254

-2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-787

Ranchi, dated..12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2255



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Santosh Kumar Jaiswal
 M/s Jogini Stone Works
 Mauza- Mahadeobaran,
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1438, dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 252867 dated 05-Aug-20**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **43 days till Dated 31/12/2019**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 3,35,938/- (Rupees Three Lacs Thirty Five Thousand Nine Hundred Thirty Eight Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2256

-2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-788.....Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2257



झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Sumit Sadwani
 M/S Jail Das & Company (Crusher Plant)
 Mauza- Pakaturi
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to INR 5,16,000/- (Rupees Five Lakhs Sixteen Thousand Only) vide Board's Ref. No. B-1435, dated 19/11/2019. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide DD No. 5845 dated 12:00:00 AM.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for 1139 days till Dated 13/04/2022.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to INR 2,05,54,688/- (Rupees Two Crore Five Lacs Fifty Four Thousand Six Hundred Eighty Eight Only)

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2258

-2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-789

Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2259



झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Sumit Sadwani
 M/S Jail Das & Company
 Mauza- Pakaturi
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 3,75,000/- (Rupees Three Lakhs Seventy Five Thousand Only)** vide Board's Ref. No. **B-1436, dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 5846 dated 18-Jun-20**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **234 days till Dated 09/07/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 27,42,188/- (Rupees Twenty Seven Lacs Forty Two Thousand One Hundred Eighty Eight Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2260

-2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-790

Ranchi, dated..12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2261



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Smt. Miru soren
 M/s Soren Black Stone Works
 At- Borna, PS- Barharwa
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1433, dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 782415 dated .**

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **499 days till Dated 31/03/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 38,98,438/- (Rupees Thirty Eight Lacs Ninety Eight Thousand Four Hundred Thirty Eight Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2262

-2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-791

Ranchi, dated...12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2263



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Shri Yudhisthir Thakur
 M/s Maa Raksha Kali Stone Works
 At- Madhopara,
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1431, dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 961427 dated 04-May-22**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **409 days till Dated 31/12/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 31,95,312/- (Rupees Thirty One Lacs Ninety Five Thousand Three Hundred Twelve Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2264

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No.. B-792

Ranchi, dated 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2265



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Shri Krishna Kumar Saha
 M/s Krishna Kumar Saha
 At- Borna,
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 3,75,000/- (Rupees Three Lakhs Seventy Five Thousand Only)** vide Board's Ref. No. **B-1430, dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 40767 dated 03-Jun-21**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for 472 days till **Dated 04/03/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 73,75,000/- (Rupees Seventy Three Lakhs Seventy Five Thousand Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2266

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-793.....Ranchi, dated. 12/04/2023.....

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2267



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847 Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Shri Pravesh Kumar Lakhmani
 M/s Patnibona Stone Quarries
 At- Patnibona,
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 5,16,000/- (Rupees Five Lakhs Sixteen Thousand Only)** vide Board's Ref. No. **B-1429, dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 637106 dated 28-Jul-21**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for 409 days till **Dated 31/12/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 63,90,625/- (Rupees Sixty Three Lacs Ninety Thousand Six Hundred Twenty Five Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2268

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No. B-794

Ranchi, dated...12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.


(Yatindra Kumar Das)
Member Secretary

2269



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847. Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Md. Mahtab alam
 M/s Md Alam and Brothers
 At- Madhopara,
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1427, dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 811250 dated 27-Apr-20**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **92 days till Dated 18/02/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 14,37,500/- (Rupees Fourteen Lacs Thirty Seven Thousand Five Hundred Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2270

-2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-795

Ranchi, dated...12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2271



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Shri Chetakar Prasad Saha
 M/s Maa Gayatri Stone Works
 At- Madhopara, Chakidhab
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1426, dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 573663 dated 23-Apr-21**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for 505 days till **Dated 06/04/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 39,45,312/- (Rupees Thirty Nine Lacs Forty Five Thousand Three Hundred Twelve Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2272

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No..B-796

Ranchi, dated...12/04/2022

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2273



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

DINANATH PRASAD BHAGAT
 M/s Ram Rahim Stone Works
 At- Pipaljori,
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1425, dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 579866 dated 23-Aug-21**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for 409 days till **Dated 31/12/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 31,95,312/- (Rupees Thirty One Lacs Ninety Five Thousand Three Hundred Twelve Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2274

-2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-797Ranchi, dated 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2275



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Md. Eqbal
 M/s J B Stone Works
 At- Madhopara,
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1506, dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 0 dated 27-Jul-21**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **249 days till Dated 24/07/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 19,45,312/- (Rupees Nineteen Lacs Forty Five Thousand Three Hundred Twelve Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2276

-2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-738.....Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2277



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Shri Ranjit Kumar Tiwari
 M/s R. B. Stone Works
 Mayurkola, Pipaljori, PS - Kotalpokhar, Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 3,75,000/- (Rupees Three Lakhs Seventy Five Thousand Only)** vide Board's Ref. No. **B-1505, dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 235595 dated 26-May-20**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for 191 days till **Dated 27/05/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 22,38,281/- (Rupees Twenty Two Lakhs Thirty Eight Thousand Two Hundred Eighty One Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
 Member Secretary

2278

-:2:-

Memo No.....

Ranchi, dated.....

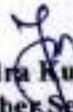
Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-799Ranchi, dated 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.


(Yatindra Kumar Das)
Member Secretary

2279



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Shri Gyan Prakash Singh
 M/s Om Stone Works
 At- Pipaljori, PS - Kotalpokhar,
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 3,75,000/- (Rupees Three Lakhs Seventy Five Thousand Only)** vide Board's Ref. No. **B-1504, dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 723236 dated 09-Jun-20**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for 193 days till **Dated 29/05/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 22,61,719/- (Rupees Twenty Two Lacs Sixty One Thousand Seven Hundred Nineteen Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2280

-2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No.. B-800Ranchi, dated.. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2281



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Shri Y. Thakur
 M/s Maa Raksha Kali Stone Works
 At- Malitok, Bakudih
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 3,75,000/- (Rupees Three Lakhs Seventy Five Thousand Only)** vide Board's Ref. No. **B-1503, dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 961418 dated 22-Apr-22**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **225 days till Dated 30/06/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 26,36,719/- (Rupees Twenty Six Lacs Thirty Six Thousand Seven Hundred Nineteen Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2282

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No. B-801.....Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2283



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004,
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Md. Mahtab alam
 M/s Md Alam and Brothers
 At- Gadaitungi,
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 3,75,000/- (Rupees Three Lakhs Seventy Five Thousand Only)** vide Board's Ref. No. **B-1502, dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 960814 dated 09-Jun-20**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **1229 days till Dated 31/03/2023**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 1,44,02,344/- (Rupees One Crore Forty Four Lacs Two Thousand Three Hundred Forty Four Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2284

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-802.....Ranchi, dated. 12/04/2023.....

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2285



झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H. RWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: jspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2400980 Fax-0651-2400850/138,

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Shri Chetkar Prasad Saha
 M/s Maa Gayatri Stone Works
 At- Malitok, Bakudih
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regard

Whereas, due to the various non compliances of the Consent Environmental Clearance (EC) observed in your Unit and in light of the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 373/2019 and O. A. No. 373/2019 an interim Environmental Compensation calculated and levied on you amounting to **INR 3,75,000/- (Rupees Three Lakhs Seventy Five Thousand Only)** vide Board's Ref. No. B-1500, dated 19/11/2019, the amount of Environmental Compensation may be reduced on you for compliance and you were directed to submit the Environmental Compensation within 30 days of issuance of this letter. The Board has received the above said amount of interim Environmental Compensation vide DD No. 593320 dated 17-Feb-21.

Whereas, it was observed that your Unit was operational in violation of the environmental norms for 463 days till Dated 23/02/2021.

Whereas, the Environmental Compensation against the Unit (Calculation Sheet enclosed) in accordance with the recommendation of the Board's Committee, amounting to **INR 54,25,781/- (Rupees Fifty Four Lacs Twenty Five Thousand Seven Hundred Eighty One Only)**

Now, therefore, in view of the above and by exercising the powers conferred under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said Environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case you fail to comply, the above directions given by the Board, legal action may be initiated against your Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2286

-2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No. B-803.....Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2287



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Shri Brij Mohan Sharma
 M/s Maa Tara Stone Works
 At- Kathalbari, PS - Rajmahal,
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 3,75,000/- (Rupees Three Lakhs Seventy Five Thousand Only)** vide Board's Ref. No. **B-1499, dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 321210 dated 17-Feb-21**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **490 days till Dated 22/03/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 38,28,125/- (Rupees Thirty Eight Lacs Twenty Eight Thousand One Hundred Twenty Five Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2288

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No.. B-804

Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2289



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Md. Irshad Ali
 M/s Kohitur Stone Works (Stone Mines)
 Mauza - Mirapara,
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 3,75,000/- (Rupees Three Lakhs Seventy Five Thousand Only)** vide Board's Ref. No. **B-1496, dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 389229 dated 07-Apr-21**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **43 days till Dated 31/12/2019**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 5,03,906/- (Rupees Five Lacs Three Thousand Nine Hundred Six Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2290

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No...6-805.....Ranchi, dated...12/04/2023.....

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2291



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Ratan Kumar Gupta
 M/s Maa Laxmi Stone Works
 Mauza - Belbhadri, PS- Mirzachowki
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. B-1495, dated 19/11/2019. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 691969 dated 15-Jul-22.**

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **931 days till Dated 14/06/2022.**

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 72,73,438/- (Rupees Seventy Two Lacs Seventy Three Thousand Four Hundred Thirty Eight Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2292

-2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-806.....Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2293



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Ajay Kumar Jaiswal
 M/s Mahadeo Stone Works
 Mauza - Mahadeobaran
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1493, dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 805916 dated 24-Aug-20**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for 297 days till **Dated 10/09/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 23,20,312/- (Rupees Twenty Three Lacs Twenty Thousand Three Hundred Twelve Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
 Member Secretary

2294

-2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No. B-807Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2295



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Sachin Kumar Chourashiya
 M/s Maa Ambe Stone Works
 Mauza- Mundli,
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1491, dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 806111 dated 28-Jun-21**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **554 days till Dated 25/05/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 43,28,125/- (Rupees Forty Three Lacs Twenty Eight Thousand One Hundred Twenty Five Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2296

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No.. B-808Ranchi, dated.. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2297



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004,
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Bharat Prasad Chaurasia
 M/s Chaurasia & Sons (Stone Crusher)
 Mauza - Mundli
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1490, dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 567890 dated 20-Jan-22**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **590 days till Dated 30/06/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 46,09,375/- (Rupees Forty Six Lacs Nine Thousand Three Hundred Seventy Five Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2298

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No. B-809.....Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2299



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Bhutkun Yadav
 M/s Maharani Stone Works
 Mauza-Demba,
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 7,50,000/- (Rupees Seven Lakhs Fifty Thousand Only)** vide Board's Ref. No. **B-1485, dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 582439 dated 10-Jul-20**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **590 days till Dated 30/06/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 1,38,28,125/- (Rupees One Crore Thirty Eight Lacs Twenty Eight Thousand One Hundred Twenty Five Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2300

-2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-810Ranchi, dated 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2301



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Binod Kumar Jaiswal
 M/s Neha Stone Works
 Mauza- Mundli,
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1482, dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 984087 dated 07-Jan-22**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **229 days till Dated 04/07/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 35,78,125/- (Rupees Thirty Five Lacs Seventy Eight Thousand One Hundred Twenty Five Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
 Member Secretary

2302

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-811.....Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2303



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Tinkal Kumar Bhagat
 M/s Sri Ram Stone Works
 Mauza- Ningachi, PS - Mirzachouki,
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1481, dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 806035 dated 02-Feb-21**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **427 days till Dated 18/01/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 33,35,938/- (Rupees Thirty Three Lacs Thirty Five Thousand Nine Hundred Thirty Eight Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2304

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-812Ranchi, dated...12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2305



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Mukesh Kumar Jaiswal
 M/s Maa Saraswati Stone Works
 Mauza-Mudli, Ps-Mudali,
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. B-1477, dated 19/11/2019. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 805972 dated 12:00:00 AM.**

Whereas, it was observed that your Unit was operational in violation to the environmental norms for 225 days till **Dated 30/06/2020.**

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 17,57,812/- (Rupees Seventeen Lacs Fifty Seven Thousand Eight Hundred Twelve Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2306

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-813

Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2307



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Arjun Yadav
 M/s Arjun Yadav Stone Works
 Mauza- Kirokuria, Ps-Sakrigali
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1475, dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 1725 dated 29-Aug-21**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for 889 days till **Dated 24/04/2022**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 1,38,90,625/- (Rupees One Crore Thirty Eight Lacs Ninety Thousand Six Hundred Twenty Five Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
 Member Secretary

2308

-2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-814.....Ranchi, dated. 12/04/2022

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.


(Yatindra Kumar Das)
Member Secretary

2309



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847. Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Ram Lakshman Yadav
 M/s Maa Sheetla Stone Works
 Mauza-Marikuti, PS-Mufasil Mahadeoganj,
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1474, dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 1726 dated 22-Aug-21**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for 973 days till **Dated 18/07/2022**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 1,52,03,125/- (Rupees One Crore Fifty Two Lacs Three Thousand One Hundred Twenty Five Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2310

-2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-815Ranchi, dated 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2311



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Rajiv Jaiswal
 M/s Jai Bajarang Stone Works
 Mauza-Belbhadri
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1473, dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 805892 dated 24-Jun-20**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **134 days till Dated 31/03/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 10,46,875/- (Rupees Ten Lacs Fourty Six Thousand Eight Hundred Seventy Five Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2312

-2-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-816

Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2313



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Rehana Khatoon
 M/s Vanvashi Kalyan Stone Works
 Mauza-Marikuti, Ps-Muffasil
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1472, dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 68423 dated 23-Jun-20**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for 134 days till **Dated 31/03/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 20,93,750/- (Rupees Twenty Lacs Ninety Three Thousand Seven Hundred Fifty Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2314

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-817Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2315



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Tarun Kanti Ghosh
 M/s Ganpati Stone Works
 Mauza- Bartalla,
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1471, dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 2522785 dated 29-Jan-21**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **43 days till Dated 31/12/2019**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 3,35,938/- (Rupees Three Lacs Thirty Five Thousand Nine Hundred Thirty Eight Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2316

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No. B-818.....Ranchi, dated. 12/04/2022

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office – cum – Laboratory, Dumka for information and necessary action please.


(Yatindra Kumar Das)
Member Secretary

2317



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Sumit Kumar Choudhary
 M/s Sumit Stone Works
 Muaza-Mundli, PS - Mirzachouki,
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1470, dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 1706 dated 22-Jun-21**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for 575 days till **Dated 15/06/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 44,92,188/- (Rupees Forty Four Lacs Ninety Two Thousand One Hundred Eighty Eight Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2318

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-819.....Ranchi, dated 12/04/2023.....

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2319



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Nandlala Bhagat
 M/s Bihar Bentonite Supply Company
 Mauza-Chalpahar, Patani bauna
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1469, dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 9735 dated 30-May-20**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **192 days till Dated 09/05/2022**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 30,00,000/- (Rupees Thirty Lakhs Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2320

-2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-820Ranchi, dated 12/04/2022

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2321



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Gopi Sadwani
 M/s Rahul Metals
 Mauza- Ranga Crusher Railway Siding, Ps-Ranga,
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1467, dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 9575 dated 25-Feb-20**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **92 days till Dated 18/02/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 7,18,750/- (Rupees Seven Lacs Eighteen Thousand Seven Hundred Fifty Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2322

-2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No..B-821..

Ranchi, dated..12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2323



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Kamal Chawda
 M/s Narsingh Lagdhir
 Mauza-Patnibona,
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 3,75,000/- (Rupees Three Lakhs Seventy Five Thousand Only)** vide Board's Ref. No. **B-1462, dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 9820 dated 20-Jun-20**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **134 days till Dated 31/03/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 20,93,750/- (Rupees Twenty Lacs Ninety Three Thousand Seven Hundred Fifty Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2324

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-822Ranchi, dated 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.


(Yatindra Kumar Das)
Member Secretary

2325



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Shri Rajan Kumar
 M/s Rajan Stone Works
 At- Borna, PS- Ranga
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 3,75,000/- (Rupees Three Lakhs Seventy Five Thousand Only)** vide Board's Ref. No. **B-1498, dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 0 dated 12:00:00 AM**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **228 days till Dated 03/07/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 26,71,875/- (Rupees Twenty Six Lacs Seventy One Thousand Eight Hundred Seventy Five Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2326

-:2:-

Memo No.....

Ranchi, dated.....

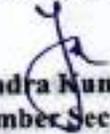
Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. 6-823Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office – cum – Laboratory, Dumka for information and necessary action please.


(Yatindra Kumar Das)
Member Secretary

2327



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,

Ref. No.

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri MADANKANT
 M/s MADANKANT
 Mauza - Kirokuria, JB. No. 14 Plot No. 02/P (Outside Mining Lease Area)
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1533, dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 1186 dated 14-May-20**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for 735 days till **Dated 22/11/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 57,42,188/- (Rupees Fifty Seven Lacs Forty Two Thousand One Hundred Eighty Eight Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2328

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-824Ranchi, dated. 12/04/2022

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2329



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri SADA NAND PANDEY
 M/s PRIYA MINERALS
 Mauza-Hathigarh, Plot No.- 295, Khata No.- 45
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1531, dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 77227 dated 30-Jan-21**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **409 days till Dated 31/12/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 31,95,312/- (Rupees Thirty One Lacs Ninety Five Thousand Three Hundred Twelve Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2330

-2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-825Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2331



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

SRI KUNDAN KUMAR
 M/s JYOTI CREATORS PVT. LTD (STONE CRUSHER)
 Mauza-Marikuti, Khata No.- 03, 28, 34, Plot No.- 37,38,208
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1525, dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 1199 dated 28-Jan-21**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **409 days till Dated 31/12/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 95,85,938/- (Rupees Ninety Five Lacs Eighty Five Thousand Nine Hundred Thirty Eight Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2332

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No. B-826Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2333



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Tarkeshwar Jaiswal
 M/s Jaiswal stone works
 Mauza : Mahadeo Baran, Khata No. : 06, Plot No.-233/P
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 5,16,000/- (Rupees Five Lakhs Sixteen Thousand Only)** vide Board's Ref. No. **B-1522, dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 1816 dated 06-Jul-22**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for 955 days till **Dated 30/06/2022**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 1,49,21,875/- (Rupees One Crore Forty Nine Lacs Twenty One Thousand Eight Hundred Seventy Five Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2334

-2-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-827Ranchi, dated 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2335



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

SRI VIKRAM PRATAP
 M/s SWASTIK MINERAL AGENCY
 Mauza- Gadai Tungi & Chalpahar, Plot No.- 102/P, 02 P, IB. No.- 39, 14
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 3,75,000/- (Rupees Three Lakhs Seventy Five Thousand Only)** vide Board's Ref. No. **B-1520, dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 533701 dated 27-Jul-21**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **134 days till Dated 31/03/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 20,93,750/- (Rupees Twenty Lacs Ninety Three Thousand Seven Hundred Fifty Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2336

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No...B-828.....Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2337



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

VIKRAM PRATAP
 M/s SWASTIK MINERAL AGENCY
 Mauza-Karigunia No.- 11, Plot No. 1701P.I.B. No.- 23
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 5,16,000/- (Rupees Five Lakhs Sixteen Thousand Only)** vide Board's Ref. No. **B-1519, dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 571979 dated 20-Jun-20**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **134 days till Dated 31/03/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 31,40,625/- (Rupees Thirty One Lakhs Forty Thousand Six Hundred Twenty Five Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2338

-:2:-

Memo No.....

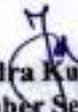
Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No. B-829Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office – cum – Laboratory, Dumka for information and necessary action please.


(Yatindra Kumar Das)
Member Secretary

2339



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., PHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Shri Alok Ranjan
 M/s Alok Stone
 At- Tetaria, Berio
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. B-1515, dated 19/11/2019. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 2274 dated 18-Aug-21.**

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **220 days till Dated 25/06/2020.**

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 51,56,250/- (Rupees Fifty One Lacs Fifty Six Thousand Two Hundred Fifty Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2340

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-830.....Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office – cum – Laboratory, Dumka for information and necessary action please.


(Yatindra Kumar Das)
Member Secretary

2341



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Samim Alam
 M/s Md. Samim Alam
 At- Gangopara, Bedo
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 3,75,000/- (Rupees Three Lakhs Seventy Five Thousand Only)** vide Board's Ref. No. **B-1511, dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 325129 dated 12:00:00 AM**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **205 days till Dated 10/06/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 24,02,344/- (Rupees Twenty Four Lacs Two Thousand Three Hundred Forty Four Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
 Member Secretary

2342

-2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-831Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2343



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Md. Akhtar Alam
 M/s Neha Black Stone
 At- Gangopara, Bedo
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 3,75,000/- (Rupees Three Lakhs Seventy Five Thousand Only)** vide Board's Ref. No. B-1510, dated 19/11/2019. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 325166 dated 12:00:00 AM.**

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **205 days till Dated 10/06/2020.**

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 24,02,344/- (Rupees Twenty Four Lacs Two Thousand Three Hundred Forty Four Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2344

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-832

Ranchi, dated 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2345



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847. Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Md. Sahbaj Ansari
 M/s Ansari Stone Works
 At- Gangopara, Bedo
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 3,75,000/- (Rupees Three Lakhs Seventy Five Thousand Only)** vide Board's Ref. No. **B-1509, dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 9759 dated 08-Jun-20**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **222 days till Dated 27/06/2020**.

*Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 34,68,750/- (Rupees Thirty Four Lacs Sixty Eight Thousand Seven Hundred Fifty Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2346

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-833

Ranchi, dated...12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2347



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Shrawan Kumar Barnwal
 M/s Kashi Viswanath Stone Works
 Mauza- belbhadri
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1551, dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 1515 dated 30-Jan-21**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **427 days till Dated 18/01/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 33,35,938/- (Rupees Thirty Three Lacs Thirty Five Thousand Nine Hundred Thirty Eight Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2348

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-834

Ranchi, dated...12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2349



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Pavitra Kumar Yadav
 M/s Maa Amba Stone Works
 Mauza - Marikuti,
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1550, dated 19.11.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 1228 dated 16-Mar-20**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **469 days till Dated 01/03/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 36,64,062/- (Rupees Thirty Six Lacs Sixty Four Thousand Sixty Two Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2350

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-835.....Ranchi, dated 12/04/2023.....

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2351



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Shri Rajech Chourasia
 M/s Rajesh Stone Works
 At- Maharajpur
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1549, dated 19.11.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 986725 dated 05-Jun-20**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **134 days till Dated 31/03/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 10,46,875/- (Rupees Ten Lacs Fourty Six Thousand Eight Hundred Seventy Five Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2352

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-836Ranchi, dated. 12/04/2022

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2353



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

PARMANAND PANDEY / HARI PRIYA PANDEY
 M/s VIDYARTHI STONE WORKS
 Mauza-Hatigarh, Plot No 290, 292 & 293, J.B. No.- 20
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1544, dated 19.11.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 917 dated 28-Feb-20**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for 89 days till **Dated 15/02/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 13,90,625/- (Rupees Thirteen Lacs Ninety Thousand Six Hundred Twenty Five Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2354

-2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No. B-837.....Ranchi, dated. 12/04/2022

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2355



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

MADAN KANT
 M/s RAJA STONE WORKS
 Mauza-Hatigarh, Plot No . 260, 297 & 298, Khata No.- 11,
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1543, dated 19.11.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 1161 dated 27-Feb-20**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **409 days till Dated 31/12/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 63,90,625/- (Rupees Sixty Three Lacs Ninety Thousand Six Hundred Twenty Five Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2356

-2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-838Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2357



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Shri Sunil Kumar Ghosh
 M/s Ghosh Stone Works (Gangaoparo Bedo Mines)
 Mauza-Gangoparo Bedo
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 750000.00/- (Rupees Seven Lakhs Fifty Thousand Only)** vide Board's Ref. No. **B-1574, dated 19.11.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 9785 dated 16-Feb-20**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for 472 days till **Dated 04/03/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 1,10,62,500.00/- (Rupees One Crore Ten Lacs Sixty Two Thousand Five Hundred Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2358

-2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-839.....Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2359



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Md. Samim Alam
 M/s Md. Samim Alam (Crusher)
 Mauza-Gangoparo Bedo
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1571, dated 19.11.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation, The Board has received the above said amount of interim Environmental Compensation vide **DD No. 325167 dated 09-Jun-20**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **700 days till Dated 18/10/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 54,68,750/- (Rupees Fifty Four Lacs Sixty Eight Thousand Seven Hundred Fifty Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
 Member Secretary

2360

-2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-840

Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2361



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Pintu Kumar Singh
 M/s Saraswati Stone Works
 Mauza-Chhotibhagiyamari
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1569, dated 19.11.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 805917 dated 26-Aug-20**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **242 days till Dated 17/07/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 18,90,625/- (Rupees Eighteen Lacs Ninety Thousand Six Hundred Twenty Five Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2362

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-841.....Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2363



झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004,
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Suresh Prasad
 M/s Natural Mining & construction Pvt. Ltd. (Crusher)
 Mauza-Gangoparo Bedo
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1565, dated 19.11.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 9731 dated 29-May-20**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **192 days till Dated 28/05/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 30,00,000/- (Rupees Thirty Lakhs Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2364

-2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-842Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2365



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847. Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Santosh Kumar Dokania
 M/s . Dokania Stone Works
 Mauza-Chapandey, Plot No. 190(P) etc.
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1564, dated 19.11.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 9753 dated 06-Jun-20**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **1139 days till Dated 31/12/2022**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 1,77,96,875/- (Rupees One Crore Seventy Seven Lacs Ninety Six Thousand Eight Hundred Seventy Five Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
 Member Secretary

2366

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-843Ranchi, dated. 12/04/2022

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2367



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847. Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Santosh Kumar Dokania
 M/s. Dokania Stone Works
 Mauza-Chapandey, Plot No. 202 etc.
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 375000.00/- (Rupees Three Lakhs Seventy Five Thousand Only)** vide Board's Ref. No. B-1563, dated 19.11.2019. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 9754 dated 06-Jun-20.**

Whereas, it was observed that your Unit was operational in violation to the environmental norms for 1139 days till **Dated 31/12/2022.**

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 1,77,96,875/- (Rupees One Crore Seventy Seven Lacs Ninety Six Thousand Eight Hundred Seventy Five Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2368

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-844Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2369



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847. Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Tapan Kumar Singh
 M/s. Singh Stone Works
 Mauza- Mahakub
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. B-1562, dated 19.11.2019. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 46906 dated 16-Nov-21.**

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **690 days till Dated 08/10/2021.**

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 1,07,81,250/- (Rupees One Crore Seven Lacs Eighty One Thousand Two Hundred Fifty Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2370

-2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-845.....Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2371



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Pranav Kedia
 M/s. Kedia Stone Works
 Mauza-Gangopara, Moko, Barharwa,
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1560, dated 19.11.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 9574 dated 25-Feb-20**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for 784 days till **Dated 10/01/2022**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 61,25,000/- (Rupees Sixty One Lacs Twenty Five Thousand Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2372

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-840

Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2373



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Mohan Prasad Yadav
 M/s Aditya Stone Works
 Mauza-Chhotibhagiyamari
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. B-1557, dated 19.11.2019. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide DD No. 1268 dated 04-Jul-20.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for 225 days till Dated 30/06/2020.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 17,57,812/- (Rupees Seventeen Lacs Fifty Seven Thousand Eight Hundred Twelve Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2374

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-847Ranchi, dated 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2375



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847. Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Sajjan Kumar Choudhary
 M/s G.G. Stone Works
 Mauza-Sitapahar
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1555, dated 19.11.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 120 dated 06-Jun-20**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **205 days till Dated 10/06/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 16,01,562/- (Rupees Sixteen Lacs One Thousand Five Hundred Sixty Two Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2376

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-848Ranchi, dated 12/04/2022

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2377



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Arun Kumar Choudhary
 M/s Ganga Stone Works
 Mauza-Chapandey
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1554, dated 19.11.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 9750 dated 06-Jun-20**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for 764 days till **Dated 21/12/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 1,19,37,500/- (Rupees One Crore Nineteen Lacs Thirty Seven Thousand Five Hundred Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2378

-2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-849.....Ranchi, dated. 12/04/2022

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2379



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Shambhu Nath Mahto
 M/s Shiv Stone Works
 Mauza- Belbhadri
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1553**, dated **19.11.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 1146** dated **23-Jul-20**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **221** days till **Dated 26/06/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 17,26,562/- (Rupees Seventeen Lacs Twenty Six Thousand Five Hundred Sixty Two Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2380

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-850Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2381



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchjspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Bindeshwar Mandal
 M/s Krishna Stone Chips
 Mauza- Belbhadri
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. B-1552, dated 19.11.2019. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide DD No. 691958 dated 28-Jun-22.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for 43 days till Dated 31/12/2019.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 3,35,938/- (Rupees Three Lacs Thirty Five Thousand Nine Hundred Thirty Eight Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2382

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-851.....Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2383



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Amarjit Singh
 M/s Shree Guru Stone Works
 At - Pipaljory, Kotlpakhar
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1591, dated 19.11.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 235601 dated 27-May-20**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **569 days till Dated 09/06/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 44,45,312/- (Rupees Forty Four Lacs Forty Five Thousand Three Hundred Twelve Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2384

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No. B-852Ranchi, dated. 12/04/2022

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2385



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Ashok Kumar Tulsyan
 M/s CTS Industries Ltd. (Mirzachowki)
 Mauza-Damramako, CHOTAMDAMIN, Bittha
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1590, dated 19.11.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 500525 dated 07-Jan-21**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for 313 days till **Dated 26/09/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 48,90,625/- (Rupees Forty Eight Lacs Ninety Thousand Six Hundred Twenty Five Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2386

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No. B-853

Ranchi, dated..12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2387



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Ashok Kumar Tulshyan
 M/s. CTS Industries Ltd. (Mahadcojanj)
 Mauza-Jokrnari
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 516000.00/- (Rupees Five Lakhs Sixteen Thousand Only)** vide Board's Ref. No. **B-1582, dated 19.11.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 507688 dated 20-Mar-20**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **43 days till Dated 31/12/2019**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 10,07,812/- (Rupees Ten Lacs Seven Thousand Eight Hundred Twelve)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2388

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-854

Ranchi, dated..12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2389



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Baskuinath Yadav
 M/s Laxmi Stone Works
 Mauza - Chhota bhagamari,
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1580, dated 19.11.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 1162 dated 03-Feb-20**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **43 days till Dated 31/12/2019**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 6,71,875/- (Rupees Six Lacs Seventy One Thousand Eight Hundred Seventy Five Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2390

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-855Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2391



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Md. Matiul Haque
 M/s. Paharia Stone Works
 Mauza-Mahahakub
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1578, dated 19.11.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 574104 dated 12:00:00 AM**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **43 days till Dated 31/12/2019**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 6,71,875/- (Rupees Six Lacs Seventy One Thousand Eight Hundred Seventy Five Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2392

-2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-856Ranchi, dated 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2393



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Gobardhan Yadav
 M/s Shiv Shankar Stone Works
 Mauza - Ambadiha,
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1618, dated 19.11.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 222615 dated 04-Apr-20**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **134 days till Dated 31/03/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 10,46,875/- (Rupees Ten Lacs Forty Six Thousand Eight Hundred Seventy Five Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2394

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No. B-857Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2395



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Pavitra Kumar Yadav
 M/s Maa Amba Stone Works
 Mauza - Demba
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 117000.00/- (Rupees One Lakhs Seventeen Thousand Only)** vide Board's Ref. No. **B-1617, dated 19.11.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 1074 dated 08-May-20**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **120 days till Dated 17/03/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 14,06,250/- (Rupees Fourteen Lakhs Six Thousand Two Hundred Fifty Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2396

-2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-858Ranchi, dated 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2397



झारखण्ड राज्य प्रदूषण नियंत्रण पंषद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Prnay Kumar Sahu
 M/s Mahaveer Engicons Private Limited
 Mauza - Demba,
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 375000.00/- (Rupees Three Lakhs Seventy Five Thousand Only)** vide Board's Ref. No. **B-1616, dated 19.11.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 339810 dated 05-Jul-21**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **481 days till Dated 13/03/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 1,12,73,438/- (Rupees One Crore Twelve Lakhs Seventy Three Thousand Four Hundred Thirty Eight Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2398

-2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No. B-859Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2399



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone: 0651-2400851/2400852/2400979/2401847. Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Rajesh Kumar Roushan
 M/s Dev Black Stone Works
 Mauza - Borna,
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 750000.00/- (Rupees Seven Lakhs Fifty Thousand Only)** vide Board's Ref. No. **B-1612, dated 19.11.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 2281 dated 01-Sep-21**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **499 days till Dated 31/03/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 1,16,95,312/- (Rupees One Crore Sixteen Lakhs Ninety Five Thousand Three Hundred Twelve Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2400

-2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-360Ranchi, dated... 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2401



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Kishore Kumar
 M/s Kishore Kumar
 Mauza - Ambadiha, PS- Sakrigali,
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1606, dated 19.11.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 443588 dated 04-Jul-22**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **225 days till Dated 30/06/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 17,57,812/- (Rupees Seventeen Lacs Fifty Seven Thousand Eight Hundred Twelve Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2402

-2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-861Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2403



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Rajeev Ranjan
 M/s Rajeev Ranjan Stone Works
 Mauza - Marikuti,
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1602, dated 19.11.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 36258 dated 12:00:00 AM**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **499 days till Dated 31/03/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 38,98,438/- (Rupees Thirty Eight Lacs Ninety Eight Thousand Four Hundred Thirty Eight Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2404

-2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-802.....Ranchi, dated.. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2405



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Bajrangi Prasad Yadav
 M/s BPY Infra Build Pvt. Ltd.
 Mauza - Joknari, PS- Jirwabari
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 516000.00/- (Rupees Five Lakhs Sixteen Thousand Only)** vide Board's Ref. No. **B-1601, dated 19.11.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 593800 dated 12:00:00 AM**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for 317 days till **Dated 30/09/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 74,29,688/- (Rupees Seventy Four Lakhs Twenty Nine Thousand Six Hundred Eighty Eight Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2406

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-863Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2407



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Rakesh Kumar
 M/s Maa R.K. Construction
 At - Basko
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 375000.00/- (Rupees Three Lakhs Seventy Five Thousand Only)** vide Board's Ref. No. B-1600, dated 19.11.2019. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide DD No. 9764 dated 09-Jun-20.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for 589 days till Dated 30/06/2021.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 92,03,125/- (Rupees Ninety Two Lakhs Three Thousand One Hundred Twenty Five Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2408

-2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-864Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2409



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Prakesh Kedia
 M/s Bajrangbali Stone Works
 At - Gangopara Mako & Bedo, Barharwa,
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 375000.00/- (Rupees Three Lakhs Seventy Five Thousand Only)** vide Board's Ref. No. **B-1596, dated 19.11.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 9573 dated 25-Feb-20**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for 43 days till **Dated 31/12/2019**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 10,07,812/- (Rupees Ten Lacs Seven Thousand Eight Hundred Twelve)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2410

-2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-865.....Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2411



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Siddharth Tulsian
 M/s Eco Friendly Infra Technology Pvt. Ltd.
 Mauza-Bhelbhadri No. -3,
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 516000.00/- (Rupees Five Lakhs Sixteen Thousand Only)** vide Board's Ref. No. **B-1584, dated 19.11.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 500369 dated 06-Apr-20**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **499 days till Dated 31/03/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 1,16,95,312/- (Rupees One Crore Sixteen Lakhs Ninety Five Thousand Three Hundred Twelve Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2412

-2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-868Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2413



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Md. Tofaur Rahaman
 Old Name Asraful Stone Works, New M/s Rahaman Stone Works
 At -Dhathapara
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1594, dated 19.11.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 843397 dated 17-May-22**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **561 days till Dated 01/06/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 43,82,812/- (Rupees Forty Three Lakhs Eighty Two Thousand Eight Hundred Twelve Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2414

-2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-867Ranchi, dated... 12/04/2022

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2415



झारखण्ड राज्य प्रदूषण नियंत्रण पषद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Bhagwan Bhagat
 M/s Bhagwan Stone Works
 At- Borna
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 516000.00/- (Rupees Five Lakhs Sixteen Thousand Only)** vide Board's Ref. No. **B-1593, dated 19.11.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 574186 dated 30-Dec-21**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **409 days till Dated 31/12/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 95,85,938/- (Rupees Ninety Five Lakhs Eighty Five Thousand Nine Hundred Thirty Eight Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2416

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-868.....Ranchi, dated 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2417



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Amarjit Singh
 M/s Shree Guru Stone Works
 At- Fathepur Dhatapara, PS- Kotalpokhar
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 375000.00/- (Rupees Three Lakhs Seventy Five Thousand Only)** vide Board's Ref. No. **B-1733, dated 06.12.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 231637 dated 01-Jul-20**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **210 days till Dated 02/07/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 24,60,938/- (Rupees Twenty Four Lakhs Sixty Thousand Nine Hundred Thirty Eight Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2418

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No. B-869Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2419



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Md. Irshad Ali
 M/s Insha Stone Works
 At- Boha - 2
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1736, dated 09.12.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 389063 dated 09-Jun-20**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **433 days till Dated 13/02/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 33,82,812/- (Rupees Thirty Three Lakhs Eighty Two Thousand Eight Hundred Twelve Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2420

-2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-870

Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2421



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Badri Prasad Bhagat
 M/s Khusbhu Stone Works (Stone Works)
 At- Mahadeobaran,
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1739, dated 09.12.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 691896 dated 19-Jan-22**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **570 days till Dated 30/06/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 44,53,125/- (Rupees Forty Four Lakhs Fifty Three Thousand One Hundred Twenty Five Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2422

-2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-871Ranchi, dated 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2423



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Rajesh Kumar Jaiswal
 M/s Maa Vaishnavi Stone Works (Mundi Stone Mines)
 At- Mundi, PO-Mundi
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 375000.00/- (Rupees Three Lakhs Seventy Five Thousand Only)** vide Board's Ref. No. **B-1740, dated 09.12.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 1758 dated 21-Dec-21**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for 716 days till **Dated 23/11/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 83,90,625/- (Rupees Eighty Three Lakhs Ninety Thousand Six Hundred Twenty Five)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2424

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-872Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2425



झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Rajesh Kumar Jaiswal
 M/s Maa Vaishnavi Stone Works
 At - Mundli, P.S - Mirzachouki
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1741, dated 09.12.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 691894 dated 19-Jan-22**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **794 days till Dated 09/02/2022**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 1,86,09,375/- (Rupees One Crore Eighty Six Lakhs Nine Thousand Three Hundred Seventy Five Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2426

-2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-873Ranchi, dated... 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2427



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Krishna Kumar Saha
 M/s Krishna Kumar Saha
 At - Chapandey,
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 375000.00/- (Rupees Three Lakhs Seventy Five Thousand Only)** vide Board's Ref. No. B-1742, dated 09.12.2019. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 40766 dated 06-Mar-21.**

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **452 days till Dated 04/03/2021.**

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 70,62,500/- (Rupees Seventy Lakhs Sixty Two Thousand Five Hundred Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2428

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No. B-874

Ranchi, dated 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2429



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Manoj Kumar
 M/s Manoj Kumar Stone Works
 At - Nimganchi
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. B-1747, dated 09.12.2019. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide DD No. 1648 dated 07-May-21.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for 389 days till Dated 31/12/2020.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 30,39,062/- (Rupees Thirty Lacs Thirty Nine Thousand Sixty Two Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2430

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No. B-875

Ranchi, dated 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2431



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401647, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Sudama Mahto
 M/s Neha Stone Works
 At - Belbhadri, Mirzachowki
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1750, dated 09.12.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 691850 dated 24-Sep-21**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **570 days till Dated 30/06/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 44,53,125/- (Rupees Forty Four Lacs Fifty Three Thousand One Hundred Twenty Five Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2432

-2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No. B-876

Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2433



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Smt. Gayatri Suman Sinha
 M/s Bharat Stone Works
 At - Nimganj
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. B-1751, dated 09.12.2019. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 1601 dated 16-Aug-22.**

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **1027 days till Dated 30/09/2022.**

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 80,23,438/- (Rupees Eighty Lacs Twenty Three Thousand Four Hundred Thirty Eight Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2434

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-877

Ranchi, dated 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2435



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Somnath Ghosh
 M/s T B S Stone Works
 At - Pipaljori
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1754, dated 09.12.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 336 dated 02-Feb-21**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **389 days till Dated 31/12/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 30,39,062/- (Rupees Thirty Lacs Thirty Nine Thousand Sixty Two Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2436

-2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-878Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2437



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Md. Safikul Islam
 M/s Char Tara Stone Works
 At - Pipaljori
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1756, dated 09.12.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 442810 dated 19-Feb-21**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for 297 days till **Dated 30/09/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 23,20,312/- (Rupees Twenty Three Lacs Twenty Thousand Three Hundred Twelve Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2438

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-879Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2439



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchi@jspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Dina Nath Singh
 M/s Maa Bhavani Stone Works
 At - Nimganchi
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1758, dated 09.12.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 252755 dated 22-Jul-20**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **201 days till Dated 26/06/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 15,70,312/- (Rupees Fifteen Lacs Seventy Thousand Three Hundred Twelve Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
 Member Secretary

2440

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-880

Ranchi, dated. 17/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2441



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Ajay Prasad
 M/s Jai Maa Kali Stone works
 At - Nimganchi
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1759, dated 09.12.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 568711 dated 21-Jul-20**.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **180 days till Dated 05/06/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 14,06,250/- (Rupees Fourteen Lacs Six Thousand Two Hundred Fifty Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
 Member Secretary

2442

-2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-881

Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2443



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Sri Pavitra Kumar Yadav
M/S Maa Amba Stone Works (Crusher)
Mauza- Marikuti, Plot no.-52 & 53, Mahadeoganj,
Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 258000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1454** dated **19/11/2019** It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said Environmental Compensation till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **469** days till **dated 01/03/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) as per the recommendation of the Expert Committee amounting to **INR 36,64,062.00 (Thirty Six Lakhs Sixty Four Thousand Sixty Two only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2444

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. 882.....Ranchi, dated. 12/04/2023.....

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2445



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Sri Pavitra Kumar Yadav
M/S Maa Amba Stone Works (Stone Mines)
Muaza-Demba, PS- Sahebaganj,
Dist.-Sahebaganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 375000/- (Rupees Three Lakhs Seventy Five Thousand Only)** vide Board's Ref. No. **B-1452** dated **19/11/2019** It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said Environmental Compensation till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **120** days till **dated 17/03/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) as per the recommendation of the Expert Committee amounting to **INR 14,06,250.00 (Fourteen Lakhs Six Thousand Two Hundred and Fifty only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2446

-2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. β-883Ranchi, dated. 12/09/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2447



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary.

To,

Sri Pramod Kumar Jaishwal
 M/s Jai Guru Stone Works
 Mauza-Bartalla, Po- Mirzachowki,
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 258000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1442** dated **19/11/2019** It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said Environmental Compensation till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **1139** days till **dated 31/12/2022**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) as per the recommendation of the Expert Committee amounting to **INR 88,98,438.00 (Eighty Eight Lakhs Ninety Eight Thousand Four Hundred and Thirty Eight Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2448

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-884Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2449



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Sri Ganesh Prasad Bhagat
M/s Aditi Stone Works
Mauza-Mundali,
Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 258000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1439** dated **19/11/2019** It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said Environmental Compensation till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **1139** days till **dated 31/12/2022**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) as per the recommendation of the Expert Committee amounting to **INR 88,98,438.00 (Eighty Eight Lakhs Ninety Eight Thousand Four Hundred and Thirty Eight Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2450

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-885

Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2451



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Smt. Soni Devi
M/s Krishna Stone Works
Mauza- Mundali,
Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 258000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1437** dated **19/11/2019** It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said Environmental Compensation till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **205** days till **dated 30/06/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) as per the recommendation of the Expert Committee amounting to **INR 16,01,562.00 (Sixteen Lakhs One Thousand Five Hundred and Sixty Two Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2452

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-886Ranchi, dated 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2453



झारखण्ड राज्य प्रदूषण नियंत्रण पषद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Shri Hiralal Bhagat
M/s Jai Maa Bhagwati Stone Works (Stone Mines)
At- Belbhadri, PO- Mirzachowki,
Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 375000/- (Rupees Three Lakhs Seventy Five Thousand Only)** vide Board's Ref. No. **B-1432** dated **19/11/2019** It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said Environmental Compensation till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **1229** days till **dated 31/03/2023**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) as per the recommendation of the Expert Committee amounting to **INR 1,44,02,344.00 (One Crore Forty Four Lakhs Two Thousand Three Hundred and Forty Four Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2454

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-887

Ranchi, dated..12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2455



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Shri Chala Nageshwar Rao
M/s CSR CONSTRUCTION
At- Bindari, Bandarkola,
Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 258000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1428** dated **19/11/2019** It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said Environmental Compensation till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **499** days till **dated 31/03/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) as per the recommendation of the Expert Committee amounting to **INR 38,98,438.00 (Thirty Eight Lakhs Ninety Eight Thousand Four Hundred and Thirty Eight Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2456

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-888Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2457



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Smt. Nikki Devi
M/s Maa Bhawani Stone Works
At- Belbhadri, PO- Mirzachowki,
Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 258000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1424** dated **19/11/2019** It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said Environmental Compensation till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **512** days till **dated 13/04/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) as per the recommendation of the Expert Committee amounting to **INR 40,00,000.00 (Forty Lakhs Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2458

-2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-889Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2459



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary.

To,

Shri Birbal Gupta
 M/s Gupta Stone Mines/Crusher
 At- Nimgachi, PO- Mirzachowki,
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 258000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1423** dated **19/11/2019** It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said Environmental Compensation till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **89** days till **dated 15/02/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) as per the recommendation of the Expert Committee amounting to **INR 6,95,312.00 (Six Lakhs Ninety Five Thousand Three Hundred Twelve Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2460

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-890Ranchi, dated. 12.10.4/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2461



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: [0651-2400851/2400852/2400979/2401847](tel:0651-2400851/2400852/2400979/2401847), Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Ashraful Haque
M/s Mis ASRAFUL HOQUE
At- Pipaljori,
Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 258000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1507** dated **19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said Environmental Compensation till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **409** days till **dated 31/12/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) as per the recommendation of the Expert Committee amounting to **INR 31,95,312.00 (Thirty One Lakhs Ninety Five Thousand Three Hundred and Twelve Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2462

-2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-891Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2463



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Shri Satyanath Sah
M/s Satyanath Sah
At- Bindri Bandar Kola, Borio,
Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 375000/- (Rupees Three Lakhs Seventy Five Thousand Only)** vide Board's Ref. No. **B-1501** dated **19/11/2019** It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said Environmental Compensation till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **1229** days till **dated 31/03/2023**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) as per the recommendation of the Expert Committee amounting to **INR 1,44,02,344.00 (One Crore Forty Four Lakhs Two Thousand Three Hundred and Forty Four Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2464

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-892Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2465



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary.

To,

Sri Mojibur Rahman
 M/s Mojibur Rehman
 Mauza - Borna,
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 375000/- (Rupees Three Lakhs Seventy Five Thousand Only)** vide Board's Ref. No. **B-1489** dated **19/11/2019** It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said Environmental Compensation till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **409** days till **dated 31/12/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) as per the recommendation of the Expert Committee amounting to **INR 47,92,969.00 (Forty Seven Lakhs Ninety Two Thousand Nine Hundred and Sixty Nine Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2466

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-893Ranchi, dated. 12/09/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2467



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Sri Rabbul Ansari
M/s Mirapahar Stone Mines of MD Rabbul Ansari & Amarjeet Kumar Singh
Mauza- Mirapara,
Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 375000/- (Rupees Three Lakhs Seventy Five Thousand Only)** vide Board's Ref. No. **B-1487** dated **19/11/2019** It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said Environmental Compensation till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **192** days till **dated 28/05/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) as per the recommendation of the Expert Committee amounting to **INR 22,50,000.00 (Twenty Two Lakhs Fifty Thousand Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2468

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-894Ranchi, dated 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2469



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Sri Ravi Kumar
M/s Siyram Enterprises (Stone Mines)
Mauza -Deshpokaria & Marikutti, PS-Deshpokharia,
Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 375000/- (Rupees Three Lakhs Seventy Five Thousand Only)** vide Board's Ref. No. **B-1486** dated **19/11/2019** It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said Environmental Compensation till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **671** days till **dated 19/09/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) as per the recommendation of the Expert Committee amounting to **INR 78,63,281.00 (Seventy Eight Lakhs Sixty Three Thousand Two Hundred and Eighty One Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2470

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-895Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2471



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Sri Alok Hembrum
M/s Alok Stone Works (Stone Mines)
Mauza-Manoharpur, Ps-Tinpahar,

Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 375000/- (Rupees Three Lakhs Seventy Five Thousand Only)** vide Board's Ref. No. **B-1484** dated **19/11/2019** It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said Environmental Compensation till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **43** days till **dated 31/12/2019**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) as per the recommendation of the Expert Committee amounting to **INR 5,03,906.00 (Five Lakhs Three Thousand Nine Hundred and Six Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2472

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-896Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.


(Yatindra Kumar Das)
Member Secretary

2473



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary.

To,

Sri Seth Hembrom
 M/s Bakudih Black Stone Works
 Mauza-Bakudih,
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 258000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1480** dated **19/11/2019** It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said Environmental Compensation till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **590** days till **dated 30/06/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) as per the recommendation of the Expert Committee amounting to **INR 46,09,375.00 (Forty Six Lakhs Nine Thousand Three Hundred Seventy Five Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2474

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-897Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.


(Yatindra Kumar Das)
Member Secretary

2475



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Sri Anil Kumar yadav
M/s Vikash Stone Works (STONE CRUSHER)
Mauza-Bhagiamari, PS- Sakrigali,
Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 258000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1479** dated **19/11/2019** It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said Environmental Compensation till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **416** days till **dated 07/01/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) as per the recommendation of the Expert Committee amounting to **INR 32,50,000.00 (Thirty Two Lakhs Fifty Thousand Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2476

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-898Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2477



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Sri Nandlala Bhagat
M/s Bihar Bentonite Supply Company
Mauza-BASHBHITA RAL AND CRUHER, BAKUDIHI,
Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 750000/- (Rupees Seven Lakhs Fifty Thousand Only)** vide Board's Ref. No. **B-1468** dated **19/11/2019** It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said Environmental Compensation till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **134** days till **dated 31/03/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) as per the recommendation of the Expert Committee amounting to **INR 20,93,750.00 (Twenty Lakhs Ninety Three Thousand Seven Hundred Fifty Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2478

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-833Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2479



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary.

To,

Sri Saroj Bhushan Hembrom
 M/s S.N. Black Stone Works
 Mauza-Bakudih,
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 258000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1465** dated **19/11/2019** It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said Environmental Compensation till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **43** days till **dated 31/12/2019**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) as per the recommendation of the Expert Committee amounting to **INR 3,35,938.00 (Three Lakhs Thirty Five Thousand Nine Hundred Thirty Eight Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2480

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B- 900.....

Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2481



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Sri Pawan Kumar Mandhoriya
M/s Janta Black Works
Mauza-Bakudih,
Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 258000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1463** dated **19/11/2019** It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said Environmental Compensation till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **590** days till **dated 30/06/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) as per the recommendation of the Expert Committee amounting to **INR 46,09,375.00 (Fourty Six Lakhs Nine Thousand Three Hundred Seventy Five Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2482

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-301.....Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2483



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

SMT SHANTI SINGH
M/s SANTOSH STONE INDUSTRIES
Mauza- Bara Bhagamari, Plot No.- 189/P, 190/P, 191 & 45

Sahebganj

Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 258000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1538** dated **19/11/2019** It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said Environmental Compensation till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **499** days till **dated 31/03/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) as per the recommendation of the Expert Committee amounting to **INR 38,98,438.00 (Thirty Eight Lakhs Ninety Eight Thousand Four Hundred and Thirty Eight Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2484

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No.. B-302.....Ranchi, dated. 12/04/2023.....

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2485



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary.

To,

SMT BIMLA DEVI
 M/s KESHRI NANDAN STONE WORKS
 Mauza-Jhagru Chowki, Plot No.- 140, Khata No.- 28

Sahebganj

Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 258000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1535** dated **19/11/2019** It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said Environmental Compensation till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **134** days till **dated 31/03/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) as per the recommendation of the Expert Committee amounting to **INR 10,46,875.00 (Ten Lakhs Forty Six Thousand Eight Hundred Seventy Five Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
 Member Secretary

2486

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No.. B-903Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2487



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

DEEPAK KUMAR SINGH
M/s SINGH DEEP STONE WORKS
Mauza - Jokmari, J.B. No.-55 & 79, Plot No -79 & 78

Sahebganj

Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 258000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1534** dated **19/11/2019** It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said Environmental Compensation till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **955** days till **dated 30/06/2022**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) as per the recommendation of the Expert Committee amounting to **INR 74,60,938.00 (Seventy Four Lakhs Sixty Thousand Nine Hundred Thirty Eight Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2488

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-904Ranchi, dated...12/04/2022

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2489



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

RAUSHAN KUMAR
M/s JAI MAA AMBEY STONE WORKS
Plot no. - 412, Khata No. 10, Mauza - Boha -02, P.O. - Sakrigali, Dist. - Sahebganj
Sahebganj
Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 258000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1532** dated **19/11/2019** It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said Environmental Compensation till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **43 days till dated 31/12/2019.**

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) as per the recommendation of the Expert Committee amounting to **INR 3,35,938.00 (Three Lakhs Thirty Five Thousand Nine Hundred Thirty Eight Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2490

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. *R-905*.....Ranchi, dated. *12/04/2023*

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2491



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary.

To,

JAYANTO GUHA
 M/s GUHA STONE WORKS
 Mauza-Jamuni, Plot No.- 166 & 168, Khata No.- 56

Sakrigali, Sahebganj
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 258000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1530** dated **19/11/2019** It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said Environmental Compensation till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **43** days till **dated 31/12/2019**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) as per the recommendation of the Expert Committee amounting to **INR 3,35,938.00 (Three Lakhs Thirty Five Thousand Nine Hundred Thirty Eight Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2492

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. 6-306Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2493



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

SRI BASUKINATH YADAV
M/s LAXMI STONE WORKS
Mauza-Choti Bhagamari, Plot No.-856, Khata No.- 48,
Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 258000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1529** dated **19/11/2019** It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said Environmental Compensation till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **106** days till **dated 03/03/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) as per the recommendation of the Expert Committee amounting to **INR 16,56,250.00 (Sixteen Lakhs Fifty Six Thousand Two Hundred Fifty Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2494

-2:-

Memo No.....

Ranchi, dated.....

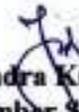
Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-907Ranchi, dated 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office - cum - Laboratory, Dumka for information and necessary action please.


(Yatindra Kumar Das)
Member Secretary

2495



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

AMIT YADAV
M/s AMIT YADAV
Mauza- Choti Bhagiyamari, Khata No.-n, Plot No.- 854,
Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 258000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1528** dated **19/11/2019** It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said Environmental Compensation till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **234** days till **dated 09/07/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) as per the recommendation of the Expert Committee amounting to **INR 36,56,250.00 (Thirty Six Lakhs Fifty Six Thousand Two Hundred Fifty Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2496

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No.. B-308Ranchi, dated.. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2497



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

KRISHNA OJHA
M/s KRISHNA STONE WORKS
Mauza-Adromako, Khata No.-15, Plot No -36

Sahebganj

Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 258000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1526** dated **19/11/2019** It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said Environmental Compensation till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **134** days till **dated 31/03/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) as per the recommendation of the Expert Committee amounting to **INR 10,46,875.00 (Ten Lakhs Forty Six Thousand Eight Hundred Seventy Five Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2498

-2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-309Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2499



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

SMT SHANTI SINGH
M/s SANTOSH STONE INDUSTRIES
MOUZA-BARA BHAGIAMARI, SAKRIGALI, SAHIBGANJ
Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 258000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1518** dated **19/11/2019** It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said Environmental Compensation till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **499** days till **dated 31/03/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) as per the recommendation of the Expert Committee amounting to **INR 38,98,438.00 (Thirty Eight Lakhs Niety Eight Thousand Four Hundred and Thirty Eight Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2500

-:2:-

Memo No.....

Ranchi, dated.....

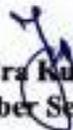
Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-310Ranchi, dated 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.


(Yatindra Kumar Das)
Member Secretary

2501



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

RAM SARAN MAHTO
M/S GANESH STONE WORKS
Mauza - Nimgachi, Khata No-21, Plot No.- 671 & 672,
Dist.-Sahabganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 258000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1517** dated **19/11/2019** It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said Environmental Compensation till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **409** days till **dated 31/12/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) as per the recommendation of the Expert Committee amounting to **INR 31,95,312.00 (Thirty One Lakhs Ninety Five Thousand Three Hundred and Twelve Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2502

-2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. 8-9/11.....

Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2503



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Miru Soren
M/s Borna Stone Mine Project of Smt. Miru Soren
At- Borna,

Sahebganj

Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 375000/- (Rupees Three Lakhs Seventy Five Thousand Only)** vide Board's Ref. No. **B-1513** dated **19/11/2019** It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said Environmental Compensation till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **590** days till **dated 30/06/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) as per the recommendation of the Expert Committee amounting to **INR 69,14,062.00 (Sixty NineLakhs FourteenThousand Sixty Two Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2504

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-912

Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office - cum - Laboratory, Dumka for information and necessary action please.


(Yatindra Kumar Das)
Member Secretary

2505



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Deepak Kumar Mahto
M/s Nath Stone Works
Mauza -Belbhadri, Plot No.-44, JB. No.- 21, Sahebganj
Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 258000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1524** dated **19/11/2019** It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said Environmental Compensation till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **234** days till **dated 09/07/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) as per the recommendation of the Expert Committee amounting to **INR 18,28,125.00 (Eighteen Lakhs Twenty Eight Thousand One Hundred and Twenty Five Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2506

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-913.....Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2507



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

PRADEEP KUMAR CHOUDHARY
M/s DEV STONE WORKS
Mauza- Boha 02, JB No.- 30, Plot No.- 113 & 114

Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 258000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1547** dated **19.11.2019** It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said Environmental Compensation till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **225** days till **dated 30/06/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) as per the recommendation of the Expert Committee amounting to **INR 17,57,812.00 (Seventeen Lakhs Fifty Seven Thousand Eight Hundred Twelve Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2508

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-314Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2509



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary.

To,

SHANTI SINGH
 M/s SANTOSH STONE INDUSTRIES
 Mauza-Jamuni, Plot No.- 170 & 171

Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 258000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1546** dated **19.11.2019** It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said Environmental Compensation till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **864** days till **dated 31/03/2022**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) as per the recommendation of the Expert Committee amounting to **INR 67,50,000.00 (Sixty Seven Lakhs Fifty Thousand Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2510

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-915Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2511



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Sri Bimal Yadav
Haribans Stone Works
Mauza-Ambadiha, I.B. No.-02, Plot No . 244

Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 258000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1545** dated **19.11.2019** It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said Environmental Compensation till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **682** days till **dated 30/09/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) as per the recommendation of the Expert Committee amounting to **INR 53,28,125.00 (Fifty Three Lakhs Twenty Eight Thousand One Hundred Twenty Five Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2512

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-316Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2513



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary.

To,

SANJEEV KUMAR GUPTA
 M/s SHIVAM STONE WORKS
 Mauza- Chhoti Bhagiyamari, Plot NO.-822/P

Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 258000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1541** dated **19.11.2019** It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said Environmental Compensation till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **409** days till **dated 31/12/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) as per the recommendation of the Expert Committee amounting to **INR 31,95,312.00 (Thirty One Lakhs Ninety Five Thousand Three Hundred and Twelve Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2514

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-917.....

Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2515



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary.

To,

SANJAY PRASAD YADAV
 MAHALAXMI CRUSHER AND LOGISTICS
 Mauza - Gudwa, JB. No.-50, Plot No. 99/P

Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 774000/- (Rupees Seventy Seven Lakhs Seventy Four Thousand Only)** vide Board's Ref. No. **B-1539** dated **19.11.2019** It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said Environmental Compensation till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **955** days till **dated 30/06/2022**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) as per the recommendation of the Expert Committee amounting to **INR 2,23,82,812.00 (Two Crores Twenty ThreeLakhs Eighty Two Thousand Eight Hundred and Twelve Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2516

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-918Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2517



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Md. Shabaj Ansari
M/s . Ansari Stone Works
Mauza-Gangoparo Bedo,

Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 375000/- (Rupees Three Lakhs Seventy Five Thousand Only)** vide Board's Ref. No. **B-1573** dated **19.11.2019** It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said Environmental Compensation till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **222** days till **dated 27/06/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) as per the recommendation of the Expert Committee amounting to **INR 34,68,750.00 (Thirty Four Lakhs Sixty Eight Thousand Seven Hundred Fifty Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2518

-2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-919.....Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2519



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary.

To,

Sri Shlok Yadav
 M/s Shlok Yadav
 Mauza-Chhotibhagiyamari

Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 258000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1567** dated **19.11.2019** It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said Environmental Compensation till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **234** days till **dated 09/07/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) as per the recommendation of the Expert Committee amounting to **INR 36,56,250.00 (Thirty Six Lakhs Fifty Six Thousand Two Hundred Fifty Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
 Member Secretary

2520

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-320Ranchi, dated 12/04/2022

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2521



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Md. Tajudin & Akash Ali
M/s. Kohinoor Stone Works
Mauza-Mahakub

Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 258000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1561** dated **19.11.2019** It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said Environmental Compensation till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for 193 days till **dated 29/05/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) as per the recommendation of the Expert Committee amounting to **INR 15,07,812.00 (Fifteen Lakhs Seven Thousand Eight Hundred Twelve Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2522

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-921.

Ranchi, dated. 12/04/2022

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2523



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary.

To,

Sri Murari Lal Kejriwal
 M/s Shew Stone Works
 Mauza-Bara Bhagiyamari

Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 258000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1588** dated **19.11.2019** It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said Environmental Compensation till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **134** days till **dated 31/03/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) as per the recommendation of the Expert Committee amounting to **INR 10,46,875.00 (Ten Lakhs Forty Six Thousand Eight Hundred Seventy Five Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
 Member Secretary

2524

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-922Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2525



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary.

To,

Sri Brajesh Pandey
 M/s Unvershal Enterprises
 Mauza-Jokmari, Gutibera,
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 258000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1586** dated **19.11.2019** It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said Environmental Compensation till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **225** days till **dated 30/06/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) as per the recommendation of the Expert Committee amounting to **INR 52,73,438.00 (Fifty Two Lakhs Seventy Three Thousand Four Hundred and Thirty Eight Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2526

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-923

Ranchi, dated...12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2527



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary.

To,

Sri Bayas Yadav
 M/s Aditya Stone Works
 Mauza - Chhoti Bhagamari

Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 258000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1581** dated **19.11.2019** It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said Environmental Compensation till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **225** days till **dated 30/06/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) as per the recommendation of the Expert Committee amounting to **INR 17,57,812.00 (Seventeen Lakhs Fifty Seven Thousand Eight Hundred Twelve Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
 Member Secretary

2528

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No.. B-924Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2529



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Shri Rajendra Prasad Yadav
M/s. Shiv Stone Works
Mauza -ChhotiBhagiyamari

Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 258000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1576** dated **19.11.2019** It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said Environmental Compensation till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **792** days till **dated 18/01/2022**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) as per the recommendation of the Expert Committee amounting to **INR 61,87,500.00 (Sixty One Lakhs Eighty Seven Thousand Five Hundred Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2530

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-925.....

Ranchi, dated. 12/01/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2531



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Sri Shankar Kumar Nutan Kumari
M/s shiv Shakti Stone Works
Mauza - Kenduwa,
Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 258000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1620** dated **19.11.2019** It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said Environmental Compensation till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **499** days till **dated 31/03/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) as per the recommendation of the Expert Committee amounting to **INR 38,98,438.00 (Thirty Eight Lakhs Ninety Eight Thousand Four Hundred Thirty Eight Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2532

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-326Ranchi, dated 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2533



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary.

To,

Sri Abdul Rajjak
 M/s Abdul Rajjak
 Mauza - Borna,
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 375000/- (Rupees Three Lakhs Seventy Five Thousand Only)** vide Board's Ref. No. **B-1619** dated **19.11.2019** It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said Environmental Compensation till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **134** days till **dated 31/03/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) as per the recommendation of the Expert Committee amounting to **INR 15,70,312.00 (Fifteen Lakhs Seventy Thousand Three Hundred Twelve Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2534

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-927Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2535



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary.

To,

Sri Prakash Chandra Yadav
 M/s Hill Movement
 Mauza - Gudwa, PS- Sakrigali

Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 375000/- (Rupees Three Lakhs Seventy Five Thousand Only)** vide Board's Ref. No. **B-1614** dated **19.11.2019** It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said Environmental Compensation till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for 774 days till **dated 31/12/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) as per the recommendation of the Expert Committee amounting to **INR 90,70,312.00 (Ninety Lakhs Seventy Thousand Three Hundred Twelve Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
 Member Secretary

2536

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-528Ranchi, dated...12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2537



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Sri Suresh Yadav
M/s Mineral India (Stone Mines)
Mauza - Gudwa,
Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 375000/- (Rupees Three Lakhs Seventy Five Thousand Only)** vide Board's Ref. No. **B-1613** dated **19.11.2019** It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said Environmental Compensation till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **590** days till **dated 30/06/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) as per the recommendation of the Expert Committee amounting to **INR 69,14,062.00 (Sixty Nine Lakhs Fourteen Thousand Sixty Two Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2538

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-929Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2539



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Sri Prakash Chandra Yadav
M/s Prakash Chandra yadav
Mauza - Gudwa,
Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 258000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1611** dated **19.11.2019** It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said Environmental Compensation till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **519** days till **dated 20/04/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) as per the recommendation of the Expert Committee amounting to **INR 1,21,64,062.00 (One Crore Twenty One Lakhs Sixty Four Thousand Sixty Two Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2540

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-930Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2541



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Sri Suresh Yadav
M/s Mineral India (Crusher)
Mauza - Gudwa,
Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 258000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1610** dated **19.11.2019** It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said Environmental Compensation till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for 75 days till **dated 01/02/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) as per the recommendation of the Expert Committee amounting to **INR 17,57,812.00 (Seventeen Lakhs Fifty Seven Thousand Eight Hundred Twelve Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2542

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No..B-931..

Ranchi, dated..12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2543



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary.

To,

Sri Prakash Chandra Yadav
 M/s Prakash Chandra Yadav Stone Crushing
 Mauza - Gudwa,
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 516000/- (Rupees Five Lakhs Sixteen Thousand Only)** vide Board's Ref. No. **B-1609** dated **19.11.2019** It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said Environmental Compensation till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **75 days till dated 01/02/2020.**

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) as per the recommendation of the Expert Committee amounting to **INR 17,57,812.00 (Seventeen Lakhs Fifty Seven Thousand Eight Hundred Twelve Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2544

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-832Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2545



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary.

To,

Sri Lallu Singh
 M/s Kamlesh Stone Works
 Mauza - Ambadiha, PS- Sakrigali

Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 258000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1607** dated **19.11.2019** It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said Environmental Compensation till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **409** days till **dated 31/12/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) as per the recommendation of the Expert Committee amounting to **INR 31,95,312.00 (Thirty One Lakhs Ninety Five Thousand Three Hundred Twelve Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2546

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-933Ranchi, dated. 12/07/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2547



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary.

To,

Md. Akash Ali
 M/s Akash Ali Stone Mines
 Mauza - Malitok,
 Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 258000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1585** dated **19.11.2019** It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said Environmental Compensation till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **409** days till **dated 31/12/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) as per the recommendation of the Expert Committee amounting to **INR 47,92,969.00 (Forty Seven Lakhs Ninety Two Thousand Nine Hundred Sixty Nine Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
 Member Secretary

2548

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No.. B-934Ranchi, dated.. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2549



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Md. Irshad Ali
M/s Kohitur Stone Works
At-Mirapara,
Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 375000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1737** dated **09.12.2019** It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said Environmental Compensation till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **23** days till **dated 31/12/2019**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) as per the recommendation of the Expert Committee amounting to **INR 2,69,531.00 (Two Lakhs Sixty Nine Thousand Five Hundred Thirty One Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2550

-2-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-935Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2551



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Sri Shalendra Kumar Jaiswal
M/s Shilpi Stone Works
At - Mahadcoharan,
Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 258000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1749** dated **09.12.2019** It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said Environmental Compensation till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **570** days till **dated 30/06/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) as per the recommendation of the Expert Committee amounting to **INR 44,53,125.00 (Forty Four Lakhs Fifty Three Thousand One Hundred Twenty Five Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2552

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-936

Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2553



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Sri Ilias
M/s Progressive Stone Works
At - Dhatapara, PS- ,
Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 258000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1753** dated **09.12.2019** It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said Environmental Compensation till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **479** days till **dated 31/03/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) as per the recommendation of the Expert Committee amounting to **INR 37,42,188.00 (Thirty Seven Lakhs Forty Two Thousand One Hundred Eighty Eight Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2554

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-937

Ranchi, dated 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2555



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Sri Chandan Kumar
M/s Chandan Stone Works
At - Nimganchi,
Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 258000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1762** dated **09.12.2019** It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said Environmental Compensation till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **492** days till **dated 13/04/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) as per the recommendation of the Expert Committee amounting to **INR 38,43,750.00 (Thirty Eight Lakhs Forty Three Thousand Seven Hundred Fifty Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation is being imposed upon the Unit and it is, hereby, directed to deposit the amount of Environmental Compensation within 30 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2556

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-938Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2557



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Sri Bibhash Kumar Roushan
M/s S.S. Black Stone Works
Mauza-Belbhadri,
Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 258000 (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1446 dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation.

Whereas, the amount of Interim Environmental Compensation has not been received by the Board till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **192 days till dated 28/05/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 30,00,000.00 (Rupees Thirty Lakhs Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the following directions is hereby, being issued to the Unit: -

- a) To deposit the revised amount of Environmental Compensation amounting to **INR 30,00,000.00 (Rupees Thirty Lakhs Only)** within 30 days of issuance of this letter.
- b) To ensure that the Unit is closed down with immediate effect.

In case of failure to comply the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2558

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

(Yatindra Kumar Das)
Member Secretary

Memo. No.

Ranchi, dated

Copy to: The Director, Industry Department, GoJ/ The General Manager, Jharkhand Bijli Vitran Nigam Limited, Ranchi / The Chief Inspector of Factories, Ranchi/The DFO, Sahebganj/The DMO, Sahebganj for information & necessary action please.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No. B-939Ranchi, dated 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2559



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Sri Shashikant
M/s BSE C& C JV
Mauza- Marikuti and Deshpokhariya,
Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 258000 (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1441 dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation.

Whereas, the amount of Interim Environmental Compensation has not been received by the Board till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **409** days till **dated 31/12/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 98,85,938.00 (Rupees Ninety Five Lakhs Eighty Five Thousand Nine Hundred and Thirty Eight Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the following directions is hereby, being issued to the Unit: -

- a) To deposit the revised amount of Environmental Compensation amounting to **INR 98,85,938.00 (Rupees Ninety Five Lakhs Eighty Five Thousand Nine Hundred and Thirty Eight Only)** within 30 days of issuance of this letter.
- b) To ensure that the Unit is closed down with immediate effect.

In case of failure to comply the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2560

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

(Yatindra Kumar Das)
Member Secretary

Memo. No.

Ranchi, dated

Copy to: The Director, Industry Department, GoJ/ The General Manager, Jharkhand Bijli Vitran Nigam Limited, Ranchi / The Chief Inspector of Factories, Ranchi/The DFO, Sahebganj/The DMO, Sahebganj for information & necessary action please.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-940Ranchi, dated 12/04/2022

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2561



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Samim Alam
M/s MD Samim Alam
At- Gangopara, Bedo,
Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 258000 (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1508 dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation.

Whereas, the amount of Interim Environmental Compensation has not been received by the Board till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **700 days till dated 18/10/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 54,68,750.00 (Rupees Fifty Four Lakhs Sixty Eight Thousand Seven Hundred Fifty Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the following directions is hereby, being issued to the Unit: -

- a) To deposit the revised amount of Environmental Compensation amounting to **INR 54,68,750.00 (Rupees Fifty Four Lakhs Sixty Eight Thousand Seven Hundred Fifty Only)** within 30 days of issuance of this letter.
- b) To ensure that the Unit is closed down with immediate effect.

In case of failure to comply the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2562

-2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

(Yatindra Kumar Das)
Member Secretary

Memo. No.

Ranchi, dated

Copy to: The Director, Industry Department, GoJ/ The General Manager, Jharkhand Bijli Vitran Nigam Limited, Ranchi / The Chief Inspector of Factories, Ranchi/The DFO, Sahebganj/The DMO, Sahebganj for information & necessary action please.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No. B-341.....Ranchi, dated. 17/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2563



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Sri Sunil Kumar Gupta
M/s S.S. Black Stone Works (Mines)
Mauza - Belbhadri,
Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 1125000 (Rupees Eleven Lakhs Twenty Five Thousand Only)** vide Board's Ref. No. **B-1494 dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation.

Whereas, the amount of Interim Environmental Compensation has not been received by the Board till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **955 days till dated 30/06/2022**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 2,23,82,812.00 (Rupees Two Crores Twenty Three Lakhs Eighty Two Thousand Eight Hundred and Twelve Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the following directions is hereby, being issued to the Unit: -

- a) To deposit the revised amount of Environmental Compensation amounting to **INR 2,23,82,812.00 (Rupees Two Crores Twenty Three Lakhs Eighty Two Thousand Eight Hundred and Twelve Only)** within 30 days of issuance of this letter.
- b) To ensure that the Unit is closed down with immediate effect.

In case of failure to comply the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2564

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

(Yatindra Kumar Das)
Member Secretary

Memo. No.

Ranchi, dated

Copy to: The Director, Industry Department, GoJ/ The General Manager, Jharkhand Bijli Vitran Nigam Limited, Ranchi / The Chief Inspector of Factories, Ranchi/The DFO, Sahebganj/The DMO, Sahebganj for information & necessary action please.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No. B-942.....Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2565



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Sri Ajay Kumar Jaiswal
M/s Mahadeo Stone Works
Mauza- Belbhadri,
Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 258000 (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1492 dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation.

Whereas, the amount of Interim Environmental Compensation has not been received by the Board till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for 247 days till **dated 22/07/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 19,29,688.00 (Rupees Nineteen Lakhs Twenty Nine Thousand Six Hundred and Eighty Eight Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the following directions is hereby, being issued to the Unit: -

- a) To deposit the revised amount of Environmental Compensation amounting to **INR 19,29,688.00 (Rupees Nineteen Lakhs Twenty Nine Thousand Six Hundred and Eighty Eight Only)** within 30 days of issuance of this letter.
- b) To ensure that the Unit is closed down with immediate effect.

In case of failure to comply the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2566

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

(Yatindra Kumar Das)
Member Secretary

Memo. No.

Ranchi, dated

Copy to: The Director, Industry Department, GoJ/ The General Manager, Jharkhand Bijli Vitran Nigam Limited, Ranchi / The Chief Inspector of Factories, Ranchi/The DFO, Sahebganj/The DMO, Sahebganj for information & necessary action please.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No. B-943Ranchi, dated.. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2567



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Sri Rabbul Ansari
M/s Jharkhand Minerals
Mauza - Bare Parte,
Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 258000 (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1488 dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation.

Whereas, the amount of Interim Environmental Compensation has not been received by the Board till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **973 days till dated 18/07/2022**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 76,01,562.00 (Rupees Seventy Six Lakhs One Thousand Five Hundred and Sixty Two Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the following directions is hereby, being issued to the Unit: -

- a) To deposit the revised amount of Environmental Compensation amounting to **INR 76,01,562.00 (Rupees Seventy Six Lakhs One Thousand Five Hundred and Sixty Two Only)** within 30 days of issuance of this letter.
- b) To ensure that the Unit is closed down with immediate effect.

In case of failure to comply the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2568

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

(Yatindra Kumar Das)
Member Secretary

Memo. No.

Ranchi, dated

Copy to: The Director, Industry Department, GoJ/ The General Manager, Jharkhand Bijli Vitran Nigam Limited, Ranchi / The Chief Inspector of Factories, Ranchi/The DFO, Sahebganj/The DMO, Sahebganj for information & necessary action please.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No. B-244.....Ranchi, dated 12/04/2023.....

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2569



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Sri Tinkal Kumar Bhagat
M/s Sri Sri Ram Stone Works
Mauza- Belbhadri,
Dist.-Sahcbganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 258000 (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1483 dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation.

Whereas, the amount of Interim Environmental Compensation has not been received by the Board till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **480 days till dated 12/03/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 37,50,000.00 (Rupees Thirty Seven Lakhs Fifty Thousand Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the following directions is hereby, being issued to the Unit: -

- a) To deposit the revised amount of Environmental Compensation amounting to **INR 37,50,000.00 (Rupees Thirty Seven Lakhs Fifty Thousand Only)** within 30 days of issuance of this letter.
- b) To ensure that the Unit is closed down with immediate effect.

In case of failure to comply the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2570

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

(Yatindra Kumar Das)
Member Secretary

Memo. No.

Ranchi, dated

Copy to: The Director, Industry Department, GoJ/ The General Manager, Jharkhand Bijli Vitran Nigam Limited, Ranchi / The Chief Inspector of Factories, Ranchi/The DFO, Sahebganj/The DMO, Sahebganj for information & necessary action please.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No.. B-345Ranchi, dated... 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2571



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Sri Chadeshwar Prasad Singh
M/s Chadeshwar Prasad Sinha
Mauza- Kordar,
Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 375000 (Rupees Three Lakhs Seventy Five Thousand Only)** vide Board's Ref. No. **B-1478 dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation.

Whereas, the amount of Interim Environmental Compensation has not been received by the Board till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **1139 days till dated 31/12/2022**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 1,33,47,656.00 (Rupees One Crore Thirty Three Lakhs Forty Seven Thousand Six Hundred Fifty Six Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the following directions is hereby, being issued to the Unit: -

- a) To deposit the revised amount of Environmental Compensation amounting to **INR 1,33,47,656.00 (Rupees One Crore Thirty Three Lakhs Forty Seven Thousand Six Hundred Fifty Six Only)** within 30 days of issuance of this letter.
- b) To ensure that the Unit is closed down with immediate effect.

In case of failure to comply the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2572

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

(Yatindra Kumar Das)
Member Secretary

Memo. No.

Ranchi, dated

Copy to: The Director, Industry Department, GoJ/ The General Manager, Jharkhand Bijli Vitran Nigam Limited, Ranchi / The Chief Inspector of Factories, Ranchi/The DFO, Sahebganj/The DMO, Sahebganj for information & necessary action please.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No. B-946

Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2573



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Md. Irsad Ali
M/s Insha Stone Works
Mauza - Boha,
Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 258000 (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1497 dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation.

Whereas, the amount of Interim Environmental Compensation has not been received by the Board till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **453 days till dated 13/02/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 35,39,062.00 (Rupees Thirty Five Lakhs Thirty Nine Thousand Sixty Two Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the following directions is hereby, being issued to the Unit: -

- a) To deposit the revised amount of Environmental Compensation amounting to **INR 35,39,062.00 (Rupees Thirty Five Lakhs Thirty Nine Thousand Sixty Two Only)** within 30 days of issuance of this letter.
- b) To ensure that the Unit is closed down with immediate effect.

In case of failure to comply the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2574

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

(Yatindra Kumar Das)
Member Secretary

Memo. No.

Ranchi, dated

Copy to: The Director, Industry Department, GoJ/ The General Manager, Jharkhand Bijli Vitran Nigam Limited, Ranchi / The Chief Inspector of Factories, Ranchi/The DFO, Sahebganj/The DMO, Sahebganj for information & necessary action please.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No. B-947.....

Ranchi, dated. 12/04/2023.....

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2575



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Sri Pintu Kumar Pandit
M/s Pratik Stone Works
Mauza - Belbhadri, Khata No.- 05, Plot No.- 08,
Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 258000 (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1521 dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation.

Whereas, the amount of Interim Environmental Compensation has not been received by the Board till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **225 days till dated 30/06/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 17,57,812.00 (Rupees Seventeen Lakhs Fifty Seven Thousand Eight Hundred Twelve Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the following directions is hereby, being issued to the Unit: -

- a) To deposit the revised amount of Environmental Compensation amounting to **INR 17,57,812.00 (Rupees Seventeen Lakhs Fifty Seven Thousand Eight Hundred Twelve Only)** within 30 days of issuance of this letter.
- b) To ensure that the Unit is closed down with immediate effect.

In case of failure to comply the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2576

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

(Yatindra Kumar Das)
Member Secretary

Memo. No.

Ranchi, dated

Copy to: The Director, Industry Department, GoJ/ The General Manager, Jharkhand Bijli Vitran Nigam Limited, Ranchi / The Chief Inspector of Factories, Ranchi/The DFO, Sahebganj/The DMO, Sahebganj for information & necessary action please.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No. B-348Ranchi, dated...12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2577



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Md. Mohinul Haque
M/s Shah Stone
At- Bara Panchkuli, Barhait,
Sahebganj
Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 375000 (Rupees Three Lakhs Seventy Five Thousand Only)** vide Board's Ref. No. **B-1514 dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation.

Whereas, the amount of Interim Environmental Compensation has not been received by the Board till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **451 days till dated 11/02/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 52,85,156.00 (Rupees Fifty TwoLakhs Eighty FiveThousand One Hundred Fifty Six Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the following directions is hereby, being issued to the Unit: -

- a) To deposit the revised amount of Environmental Compensation amounting to **INR 52,85,156.00 (Rupees Fifty TwoLakhs Eighty FiveThousand One Hundred Fifty Six Only)** within 30 days of issuance of this letter.
- b) To ensure that the Unit is closed down with immediate effect.

In case of failure to comply the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2578

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

(Yatindra Kumar Das)
Member Secretary

Memo. No.

Ranchi, dated

Copy to: The Director, Industry Department, GoJ/ The General Manager, Jharkhand Bijli Vitran Nigam Limited, Ranchi / The Chief Inspector of Factories, Ranchi/The DFO, Sahebganj/The DMO, Sahebganj for information & necessary action please.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No. B-949Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2579



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

PARMENDAR GOEL
M/s G R G STONE WORKS
Mauza - Chhoti Bhagimari, Plot No- 824

Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 258000 (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1540 dated 19.11.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation.

Whereas, the amount of Interim Environmental Compensation has not been received by the Board till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **889** days till **dated 25/04/2022**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 69,45,312.00 (Rupees Sixty Nine Lakhs Forty Five Thousand Three Hundred Twelve Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the following directions is hereby, being issued to the Unit: -

- a) To deposit the revised amount of Environmental Compensation amounting to **INR 69,45,312.00 (Rupees Sixty Nine Lakhs Forty Five Thousand Three Hundred Twelve Only)** within 30 days of issuance of this letter.
- b) To ensure that the Unit is closed down with immediate effect.

In case of failure to comply the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2580

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

(Yatindra Kumar Das)
Member Secretary

Memo. No.

Ranchi, dated

Copy to: The Director, Industry Department, GoJ/ The General Manager, Jharkhand Bijli Vitran Nigam Limited, Ranchi / The Chief Inspector of Factories, Ranchi/The DFO, Sahebganj/The DMO, Sahebganj for information & necessary action please.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No. B-950.....Ranchi, dated 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2581



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Md. Samim Alam
M/s Md. Samim Alam Mines
Mauza-Gangoparo Bedo

Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 375000 (Rupees Three Lakhs Seventy Five Thousand Only)** vide Board's Ref. No. **B-1572 dated 19.11.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation.

Whereas, the amount of Interim Environmental Compensation has not been received by the Board till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **205 days till dated 10/06/2020**].

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 24,02,344.00 (Rupees Twenty FourLakhs TwoThousand Three Hundred Forty Four Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the following directions is hereby, being issued to the Unit: -

- a) To deposit the revised amount of Environmental Compensation amounting to **INR 24,02,344.00 (Rupees Twenty FourLakhs TwoThousand Three Hundred Forty Four Only)** within 30 days of issuance of this letter.
- b) To ensure that the Unit is closed down with immediate effect.

In case of failure to comply the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2582

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

(Yatindra Kumar Das)
Member Secretary

Memo. No.

Ranchi, dated

Copy to: The Director, Industry Department, GoJ/ The General Manager, Jharkhand Bijli Vitran Nigam Limited, Ranchi / The Chief Inspector of Factories, Ranchi/The DFO, Sahebganj/The DMO, Sahebganj for information & necessary action please.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No. B-957

Ranchi, dated..12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2583



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Md. Akhatar Alam
M/s Neha Black Stone Works
Mauza-Gangoparo Bedo

Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 375000 (Rupees Three Lakhs Seventy Five Thousand Only)** vide Board's Ref. No. **B-1570 dated 19.11.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation.

Whereas, the amount of Interim Environmental Compensation has not been received by the Board till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **205 days till dated 10/06/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 24,02,344.00 (Rupees Twenty Four Lakhs TwoThousand Three Hundred Forty Four Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the following directions is hereby, being issued to the Unit: -

- a) To deposit the revised amount of Environmental Compensation amounting to **INR 24,02,344.00 (Rupees Twenty Four Lakhs TwoThousand Three Hundred Forty Four Only)** within 30 days of issuance of this letter.
- b) To ensure that the Unit is closed down with immediate effect.

In case of failure to comply the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2584

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

(Yatindra Kumar Das)
Member Secretary

Memo. No.

Ranchi, dated

Copy to: The Director, Industry Department, GoJ/ The General Manager, Jharkhand Bijli Vitran Nigam Limited, Ranchi / The Chief Inspector of Factories, Ranchi/The DFO, Sahebganj/The DMO, Sahebganj for information & necessary action please.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No.. B-952Ranchi, dated 17/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2585



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वषद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Sri Pranav Kedia
M/s. Kedia Stone Works
Mauza-Gangopara Mako

Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 375000 (Rupees Three Lakhs Seventy Five Thousand Only)** vide Board's Ref. No. **B-1559 dated 19.11.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation.

Whereas, the amount of Interim Environmental Compensation has not been received by the Board till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **134 days till dated 31/03/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 15,70,312.00 (Rupees Fifteen Lakhs Seventy Thousand Three Hundred Twelve Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the following directions is hereby, being issued to the Unit: -

- a) To deposit the revised amount of Environmental Compensation amounting to **INR 15,70,312.00 (Rupees Fifteen Lakhs Seventy Thousand Three Hundred Twelve Only)** within 30 days of issuance of this letter.
- b) To ensure that the Unit is closed down with immediate effect.

In case of failure to comply the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2586

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

(Yatindra Kumar Das)
Member Secretary

Memo. No.

Ranchi, dated

Copy to: The Director, Industry Department, GoJ/ The General Manager, Jharkhand Bijli Vitran Nigam Limited, Ranchi / The Chief Inspector of Factories, Ranchi/The DFO, Sahebganj/The DMO, Sahebganj for information & necessary action please.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No. R-953.....Ranchi, dated...12/04/2023.....

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2587



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Sri Tapan Kumar Singh
M/s. Singh Stone Works
Mauza-Bunda Mako

Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 375000 (Rupees Three Lakhs Seventy Five Thousand Only)** vide Board's Ref. No. **B-1558 dated 19.11.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation.

Whereas, the amount of Interim Environmental Compensation has not been received by the Board till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **134 days till dated 31/03/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 15,70,312.00 (Rupees FifteenLakhs SeventyThousand Three Hundred Twelve Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the following directions is hereby, being issued to the Unit: -

- a) To deposit the revised amount of Environmental Compensation amounting to **INR 15,70,312.00 (Rupees FifteenLakhs SeventyThousand Three Hundred Twelve Only)** within 30 days of issuance of this letter.
- b) To ensure that the Unit is closed down with immediate effect.

In case of failure to comply the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2588

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

(Yatindra Kumar Das)
Member Secretary

Memo. No.

Ranchi, dated

Copy to: The Director, Industry Department, GoJ/ The General Manager, Jharkhand Bijli Vitran Nigam Limited, Ranchi / The Chief Inspector of Factories, Ranchi/The DFO, Sahebganj/The DMO, Sahebganj for information & necessary action please.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No.. B-954Ranchi, dated... 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2589



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Md. Samim
M/s Samim Stone Works
Mauza-Bekchuri,
Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 258000 (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1587 dated 19.11.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation.

Whereas, the amount of Interim Environmental Compensation has not been received by the Board till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **134 days till dated 31/03/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 20,93,750.00 (Rupees Twenty Lakhs Ninety Three Thousand SevenHundred Fifty Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the following directions is hereby, being issued to the Unit: -

- a) To deposit the revised amount of Environmental Compensation amounting to **INR 20,93,750.00 (Rupees Twenty Lakhs Ninety Three Thousand SevenHundred Fifty Only)** within 30 days of issuance of this letter.
- b) To ensure that the Unit is closed down with immediate effect.

In case of failure to comply the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2590

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

(Yatindra Kumar Das)
Member Secretary

Memo. No.

Ranchi, dated

Copy to: The Director, Industry Department, GoJ/ The General Manager, Jharkhand Bijli Vitran Nigam Limited, Ranchi / The Chief Inspector of Factories, Ranchi/The DFO, Sahebganj/The DMO, Sahebganj for information & necessary action please.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-955Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2591



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Sri Pradeep Kumar Bhardwaj
M/s. Maa Chhinmastika Steel India Pvt. Ltd.
Mauza - Bundabara Ghati,
Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 516000 (Rupees Five Lakhs Sixteen Thousand Only)** vide Board's Ref. No. **B-1577 dated 19.11.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation.

Whereas, the amount of Interim Environmental Compensation has not been received by the Board till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **225 days till dated 30/06/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 52,73,438.00 (Rupees Fifty Two Lakhs Seventy Three Thousand Four Hundred and Thirty Eight Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the following directions is hereby, being issued to the Unit: -

- a) To deposit the revised amount of Environmental Compensation amounting to **INR 52,73,438.00 (Rupees Fifty Two Lakhs Seventy Three Thousand Four Hundred and Thirty Eight Only)** within 30 days of issuance of this letter.
- b) To ensure that the Unit is closed down with immediate effect.

In case of failure to comply the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2592

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

(Yatindra Kumar Das)
Member Secretary

Memo. No.

Ranchi, dated

Copy to: The Director, Industry Department, GoJ/ The General Manager, Jharkhand Bijli Vitran Nigam Limited, Ranchi / The Chief Inspector of Factories, Ranchi/The DFO, Sahebganj/The DMO, Sahebganj for information & necessary action please.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-956Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2593



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary.

To,

Sri Sanjay Kumar Yadav
 M/s Maa Shetla Stone Works
 Mauza - Gudwa, PS- Sakrigali

Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 258000 (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1608 dated 19.11.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation.

Whereas, the amount of Interim Environmental Compensation has not been received by the Board till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **1229 days till dated 31/03/2023**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 1,92,03,125.00 (Rupees One Crore Ninety Two Lakhs Three Thousand One Hundred Twenty Five Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the following directions is hereby, being issued to the Unit: -

- To deposit the revised amount of Environmental Compensation amounting to **INR 1,92,03,125.00 (Rupees One Crore Ninety Two Lakhs Three Thousand One Hundred Twenty Five Only)** within 30 days of issuance of this letter.
- To ensure that the Unit is closed down with immediate effect.

In case of failure to comply the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2594

-2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

(Yatindra Kumar Das)
Member Secretary

Memo. No.

Ranchi, dated

Copy to: The Director, Industry Department, GoJ/ The General Manager, Jharkhand Bijli Vitran Nigam Limited, Ranchi / The Chief Inspector of Factories, Ranchi/The DFO, Sahebganj/The DMO, Sahebganj for information & necessary action please.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No. B-957

Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2595



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Sri Bajrangi Prasad Yadav
M/s Yashraj Black Stone Works
Mauza - Jokmari,
Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 258000 (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1605 dated 19.11.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation.

Whereas, the amount of Interim Environmental Compensation has not been received by the Board till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **1229 days till dated 31/03/2023**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 96,01,562.00 (Rupees Ninety Six Lakhs One Thousand Five Hundred Sixty Two Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the following directions is hereby, being issued to the Unit: -

- a) To deposit the revised amount of Environmental Compensation amounting to **INR 96,01,562.00 (Rupees Ninety Six Lakhs One Thousand Five Hundred Sixty Two Only)** within 30 days of issuance of this letter.
- b) To ensure that the Unit is closed down with immediate effect.

In case of failure to comply the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2596

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

(Yatindra Kumar Das)
Member Secretary

Memo. No.

Ranchi, dated

Copy to: The Director, Industry Department, GoJ/ The General Manager, Jharkhand Bijli Vitran Nigam Limited, Ranchi / The Chief Inspector of Factories, Ranchi/The DFO, Sahebganj/The DMO, Sahebganj for information & necessary action please.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No. B-958Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2597



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Smt. Pinki Yadav
M/s Arjun Black Stone Works
Mauza - Jokmari,

Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 258000 (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1604 dated 19.11.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation.

Whereas, the amount of Interim Environmental Compensation has not been received by the Board till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **1229 days till dated 03/03/2023**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 96,01,562.00 (Rupees Ninety Six Lakhs One Thousand Five Hundred Sixty Two Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the following directions is hereby, being issued to the Unit: -

- a) To deposit the revised amount of Environmental Compensation amounting to **INR 96,01,562.00 (Rupees Ninety Six Lakhs One Thousand Five Hundred Sixty Two Only)** within 30 days of issuance of this letter.
- b) To ensure that the Unit is closed down with immediate effect.

In case of failure to comply the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2598

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

(Yatindra Kumar Das)
Member Secretary

Memo. No.

Ranchi, dated

Copy to: The Director, Industry Department, GoJ/ The General Manager, Jharkhand Bijli Vitran Nigam Limited, Ranchi / The Chief Inspector of Factories, Ranchi/The DFO, Sahebganj/The DMO, Sahebganj for information & necessary action please.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-959Ranchi, dated 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2599



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Sri Rajan Kumar
M/s Rajan Stone Works
At-Borna,
Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 375000 ()** vide Board's Ref. No. **B-1599 dated 19.11.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation.

Whereas, the amount of Interim Environmental Compensation has not been received by the Board till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **225 days till dated 30/06/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 26,36,719.00 (Rupees Twenty Six Lakhs Thirty Six Thousand Seven Hundred Nineteen Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the following directions is hereby, being issued to the Unit: -

- a) To deposit the revised amount of Environmental Compensation amounting to **INR 26,36,719.00 (Rupees Twenty Six Lakhs Thirty Six Thousand Seven Hundred Nineteen Only)** within 30 days of issuance of this letter.
- b) To ensure that the Unit is closed down with immediate effect.

In case of failure to comply the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2600

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

(Yatindra Kumar Das)
Member Secretary

Memo. No.

Ranchi, dated

Copy to: The Director, Industry Department, GoJ/ The General Manager, Jharkhand Bijli Vitran Nigam Limited, Ranchi / The Chief Inspector of Factories, Ranchi/The DFO, Sahebganj/The DMO, Sahebganj for information & necessary action please.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-960.....Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2601



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Md. Hasnane Sheikh
M/s Zoya Stone Works
At - Dhatapara, Kotalpokhar

Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 258000 (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1598 dated 19.11.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation.

Whereas, the amount of Interim Environmental Compensation has not been received by the Board till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **225 days till dated 30/06/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 35,15,625.00 (Rupees Thirty Five Lakhs Fifteen Thousand Six Hundred Twenty Five Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the following directions is hereby, being issued to the Unit: -

- a) To deposit the revised amount of Environmental Compensation amounting to **INR 35,15,625.00 (Rupees Thirty Five Lakhs Fifteen Thousand Six Hundred Twenty Five Only)** within 30 days of issuance of this letter.
- b) To ensure that the Unit is closed down with immediate effect.

In case of failure to comply the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2602

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

(Yatindra Kumar Das)
Member Secretary

Memo. No.

Ranchi, dated

Copy to: The Director, Industry Department, GoJ/ The General Manager, Jharkhand Bijli Vitran Nigam Limited, Ranchi / The Chief Inspector of Factories, Ranchi/The DFO, Sahebganj/The DMO, Sahebganj for information & necessary action please.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No. B-961Ranchi, dated 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2603



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Sri Bhagwan Bhagat
M/s Bhagwan Stone Works (Stone Mines)
At - Borna,
Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 375000 (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1597 dated 19.11.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation.

Whereas, the amount of Interim Environmental Compensation has not been received by the Board till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **1047 days till dated 30/09/2022**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 1,22,69,531.00 (Rupees One Crore Twenty Two Lakhs Sixty Nine Thousand Five Hundred Thirty One Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the following directions is hereby, being issued to the Unit: -

- a) To deposit the revised amount of Environmental Compensation amounting to **INR 1,22,69,531.00 (Rupees One Crore Twenty Two Lakhs Sixty Nine Thousand Five Hundred Thirty One Only)** within 30 days of issuance of this letter.
- b) To ensure that the Unit is closed down with immediate effect.

In case of failure to comply the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2604

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

(Yatindra Kumar Das)
Member Secretary

Memo. No.

Ranchi, dated

Copy to: The Director, Industry Department, GoJ/ The General Manager, Jharkhand Bijli Vitran Nigam Limited, Ranchi / The Chief Inspector of Factories, Ranchi/The DFO, Sahebganj/The DMO, Sahebganj for information & necessary action please.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-962Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2605



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Sri Rajan Kumar
M/s Rajan Stone Works
At - Borna,
Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 375000 (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1595 dated 19.11.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation.

Whereas, the amount of Interim Environmental Compensation has not been received by the Board till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **409** days till **dated 31/12/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 63,90,625.00 (Rupees Sixty Three Lakhs Ninety Thousand Six Hundred Twenty Five Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the following directions is hereby, being issued to the Unit: -

- a) To deposit the revised amount of Environmental Compensation amounting to **INR 63,90,625.00 (Rupees Sixty Three Lakhs Ninety Thousand Six Hundred Twenty Five Only)** within 30 days of issuance of this letter.
- b) To ensure that the Unit is closed down with immediate effect.

In case of failure to comply the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2606

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

(Yatindra Kumar Das)
Member Secretary

Memo. No.

Ranchi, dated

Copy to: The Director, Industry Department, GoJ/ The General Manager, Jharkhand Bijli Vitran Nigam Limited, Ranchi / The Chief Inspector of Factories, Ranchi/The DFO, Sahebganj/The DMO, Sahebganj for information & necessary action please.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-903Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2607



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Sri Bhagwan Bhagat
M/s Bhagwan Stone Works (Stone Crusher)
At- Borna, Bishunpur,
Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 516000 (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1592 dated 19.11.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation.

Whereas, the amount of Interim Environmental Compensation has not been received by the Board till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **383 days till dated 05/12/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 89,76,562.00 (Rupees Eighty Nine Lakhs Seventy Six Thousand Five Hundred Sixty Two Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the following directions is hereby, being issued to the Unit: -

- a) To deposit the revised amount of Environmental Compensation amounting to **INR 89,76,562.00 (Rupees Eighty Nine Lakhs Seventy Six Thousand Five Hundred Sixty Two Only)** within 30 days of issuance of this letter.
- b) To ensure that the Unit is closed down with immediate effect.

In case of failure to comply the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

-2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

(Yatindra Kumar Das)
Member Secretary

Memo. No.

Ranchi, dated

Copy to: The Director, Industry Department, GoJ/ The General Manager, Jharkhand Bijli Vitran Nigam Limited, Ranchi / The Chief Inspector of Factories, Ranchi/The DFO, Sahebganj/The DMO, Sahebganj for information & necessary action please.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No. B-964

Ranchi, dated..12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2609



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
 JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
 Member Secretary.

To,

Sri Vikram Pratap
 M/s Swastik Mineral Agency
 At - Gadai Tungi & Chalpahar

Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 375000 (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1743 dated 09.12.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation.

Whereas, the amount of Interim Environmental Compensation has not been received by the Board till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **178 days till dated 03/06/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 27,81,250.00 (Rupees Twenty Seven Lakhs Eighty One Thousand Two Hundred Fifty Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the following directions is hereby, being issued to the Unit: -

- To deposit the revised amount of Environmental Compensation amounting to **INR 27,81,250.00 (Rupees Twenty Seven Lakhs Eighty One Thousand Two Hundred Fifty Only)** within 30 days of issuance of this letter.
- To ensure that the Unit is closed down with immediate effect.

In case of failure to comply the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
 (Yatindra Kumar Das)
 Member Secretary

2610

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

(Yatindra Kumar Das)
Member Secretary

Memo. No.

Ranchi, dated

Copy to: The Director, Industry Department, GoJ/ The General Manager, Jharkhand Bijli Vitran Nigam Limited, Ranchi / The Chief Inspector of Factories, Ranchi/The DFO, Sahebganj/The DMO, Sahebganj for information & necessary action please.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No. B-365.....Ranchi, dated. 12/04/2022

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2611



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Sri Ajay Kumar Chourasia
M/s Chourasia Stone Works
At - Mundli

Dist.-Sahebganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 258000 (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1744 dated 09.12.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation.

Whereas, the amount of Interim Environmental Compensation has not been received by the Board till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **433 days till dated 13/02/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 33,82,812.00 (Rupees Thirty Three Lakhs Eighty Two Thousand Eight Hundred Twelve Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the following directions is hereby, being issued to the Unit: -

- a) To deposit the revised amount of Environmental Compensation amounting to **INR 33,82,812.00 (Rupees Thirty Three Lakhs Eighty Two Thousand Eight Hundred Twelve Only)** within 30 days of issuance of this letter.
- b) To ensure that the Unit is closed down with immediate effect.

In case of failure to comply the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2612

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

(Yatindra Kumar Das)
Member Secretary

Memo. No.

Ranchi, dated

Copy to: The Director, Industry Department, GoJ/ The General Manager, Jharkhand Bijli Vitran Nigam Limited, Ranchi / The Chief Inspector of Factories, Ranchi/The DFO, Sahebganj/The DMO, Sahebganj for information & necessary action please.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No. B-966Ranchi, dated 17/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2613



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Sri Rajesh Kumar Jaiswal
M/s Purnima stone Works
At - Mahadobaran, P.S - MirzaChouki

Dist.-Sahcbganj

Sub: - Imposition of Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 258000 (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1748 dated 09.12.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation.

Whereas, the amount of Interim Environmental Compensation has not been received by the Board till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **1209** days till **dated 31/03/2023**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 94,45,312.00 (Rupees Ninety Four Lakhs Forty Five Thousand Three Hundred Twelve Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the following directions is hereby, being issued to the Unit: -

- a) To deposit the revised amount of Environmental Compensation amounting to **INR 94,45,312.00 (Rupees Ninety Four Lakhs Forty Five Thousand Three Hundred Twelve Only)** within 30 days of issuance of this letter.
- b) To ensure that the Unit is closed down with immediate effect.

In case of failure to comply the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2614

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

(Yatindra Kumar Das)
Member Secretary

Memo. No.

Ranchi, dated

Copy to: The Director, Industry Department, GoJ/ The General Manager, Jharkhand Bijli Vitran Nigam Limited, Ranchi / The Chief Inspector of Factories, Ranchi/The DFO, Sahebganj/The DMO, Sahebganj for information & necessary action please.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No. B-967

Ranchi, dated 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2615



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Md. Zamil Akhtar
M/s Fiza Stone Works
At - Pipaljori No - 211, PS - Kotalpokhar,
Dist.-Sahcbganj

Sub: - Imposition of Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 258000 (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1755 dated 09.12.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation.

Whereas, the amount of Interim Environmental Compensation has not been received by the Board till date.

Whereas, it was observed that your Unit was operational in violation to the environmental norms for **670 days till dated 08/10/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated (Calculation Sheet enclosed) in accordance with the recommendation of the Expert Committee, amounting to **INR 52,34,375.00 (Rupees Fifty Two Lakhs Thirty Four Thousand Three Hundred Seventy Five Only)**

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the following directions is hereby, being issued to the Unit: -

- a) To deposit the revised amount of Environmental Compensation amounting to **INR 52,34,375.00 (Rupees Fifty Two Lakhs Thirty Four Thousand Three Hundred Seventy Five Only)** within 30 days of issuance of this letter.
- b) To ensure that the Unit is closed down with immediate effect.

In case of failure to comply the above directions given by the Board, legal action may be initiated against the Unit.

Encl: As above

Sd/-
(Yatindra Kumar Das)
Member Secretary

2616

-:2:-

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

(Yatindra Kumar Das)
Member Secretary

Memo. No.

Ranchi, dated

Copy to: The Director, Industry Department, GoJ/ The General Manager, Jharkhand Bijli Vitran Nigam Limited, Ranchi / The Chief Inspector of Factories, Ranchi/The DFO, Sahebganj/The DMO, Sahebganj for information & necessary action please.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-908

Ranchi, dated. 17.04.2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2617



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Sri Chandeshwar Pd. Sinha,
M/s Ratan Black Stone,
Mauza - Ranga, P.S. - Bakudih,
Dist. - Sahebganj.

Sub: - Imposition of revised Interim Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000.00/-** vide Board's **Ref. No. B-1466 dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation amount within 30 days of issuance of the letter otherwise an interest of 12 % per annum will be charged.

Whereas, the amount of Interim Environmental Compensation has not been received by the Board till date.

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the following directions is hereby, being issued to the Unit: -

- a) To deposit the revised amount of interim Environmental Compensation by adding the interest of 12 % per annum amounting to **INR 3,62,490.00 (Rupees Three Lakhs Sixty Two Thousand Four Hundred Ninety Only)** within 30 days of issuance of this letter.
- b) To ensure that no operation is being carried out in the Unit till the amount of imposed interim Environmental Compensation is deposited in Board.

In case of failure to comply the above directions given by the Board, legal action may be initiated against the Unit.

Sd/-
(Yatindra Kumar Das)
 Member Secretary

2618

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-969Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2619



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone: 0651-2400851/2400852/2400979/2401847 Fax-0651-2400850/138

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Sri Ajay Kumar,
M/s Shiv Shakti Stone Works
Mauza- Bakudih,
Dist. – Sahebganj.

Sub: - Imposition of revised Interim Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000.00/-** vide Board's **Ref. No. B-1464 dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation amount within 30 days of issuance of the letter otherwise an interest of 12 % per annum will be charged.

Whereas, the amount of Interim Environmental Compensation has not been received by the Board till date.

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the following directions is hereby, being issued to the Unit: -

- c) To deposit the revised amount of interim Environmental Compensation by adding the interest of 12 % per annum amounting to **INR 3,62,490.00 (Rupees Three Lakhs Sixty Two Thousand Four Hundred Ninety Only)** within 30 days of issuance of this letter.
- d) To ensure that no operation is being carried out in the Unit till the amount of imposed interim Environmental Compensation is deposited in Board.

In case of failure to comply the above directions given by the Board, legal action may be initiated against the Unit.

Sd/-
(Yatindra Kumar Das)
 Member Secretary

2620

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-970.....Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2621



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone : 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

SMT SATRUPA GHOSE,
M/s VASUNDHARA STONE WORKS,
Mauza- Jamni, Plot No.- 7,14,15,
Dist. – Sahebganj.

Sub: - Imposition of revised Interim Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000.00/-** vide Board's **Ref. No. B-1537 dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation amount within 30 days of issuance of the letter otherwise an interest of 12 % per annum will be charged.

Whereas, the amount of Interim Environmental Compensation has not been received by the Board till date.

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the following directions is hereby, being issued to the Unit: -

- e) To deposit the revised amount of interim Environmental Compensation by adding the interest of 12 % per annum amounting to **INR 3,62,490.00 (Rupees Three Lakhs Sixty Two Thousand Four Hundred Ninety Only)** within 30 days of issuance of this letter.
- f) To ensure that no operation is being carried out in the Unit till the amount of imposed interim Environmental Compensation is deposited in Board.

In case of failure to comply the above directions given by the Board, legal action may be initiated against the Unit.

Sd/-
(Yatindra Kumar Das)
 Member Secretary

2622

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-971

Ranchi, dated. 12/04/2022

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2623



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI – 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone : 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Sri Manish Chourasiya,
M/s Manish & brothers stone works,
Mauza- Chotti Bhagiyamari, Khata No.- 70, Plot No. - 857,
Dist. – Sahebganj.

Sub: - Imposition of revised Interim Environmental Compensation – Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000.00/-** vide Board's **Ref. No. B-1536 dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation amount within 30 days of issuance of the letter otherwise an interest of 12 % per annum will be charged.

Whereas, the amount of Interim Environmental Compensation has not been received by the Board till date.

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the following directions is hereby, being issued to the Unit: -

- g) To deposit the revised amount of interim Environmental Compensation by adding the interest of 12 % per annum amounting to **INR 3,62,490.00 (Rupees Three Lakhs Sixty Two Thousand Four Hundred Ninety Only)** within 30 days of issuance of this letter.
- h) To ensure that no operation is being carried out in the Unit till the amount of imposed interim Environmental Compensation is deposited in Board.

In case of failure to comply the above directions given by the Board, legal action may be initiated against the Unit.

Sd/-
(Yatindra Kumar Das)
 Member Secretary

2624

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-972

Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2625



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Sri Raj Kumar Saha,
M/s Vikash Stone Works (Stone Mines),
Mauza-Bunda Bedo Bara Ghati,
Dist. - Sahebganj.

Sub: - Imposition of revised Interim Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 7,50,000.00/-** vide Board's **Ref. No. B-1579 dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation amount within 30 days of issuance of the letter otherwise an interest of 12 % per annum will be charged.

Whereas, the amount of Interim Environmental Compensation has not been received by the Board till date.

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the following directions is hereby, being issued to the Unit: -

- i) To deposit the revised amount of interim Environmental Compensation by adding the interest of 12 % per annum amounting to **INR 10,53,750.00 (Rupees Ten Lakhs Fifty Three Thousand Seven Hundred Fifty Only)** within 30 days of issuance of this letter.
- j) To ensure that no operation is being carried out in the Unit till the amount of imposed interim Environmental Compensation is deposited in Board.

In case of failure to comply the above directions given by the Board, legal action may be initiated against the Unit.

Sd/-
(Yatindra Kumar Das)
 Member Secretary

2626

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-373.....Ranchi, dated. 12/04/2023

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office – cum – Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

2627



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004.
 Website: www.jspcb.nic.in E-mail: ranchijspcb@gmail.com
 Phone : 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Ref. No.....

Ranchi, Dated.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Sri Manoj Kumar Yadav,
M/s Jai Maa Vaishno Devi Stone Works,
Mauza-Ambadiha,
Dist. - Sahebganj.

Sub: - Imposition of revised Interim Environmental Compensation - Regarding.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000.00/-** vide Board's **Ref. No. B-1583 dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation amount within 30 days of issuance of the letter otherwise an interest of 12 % per annum will be charged.

Whereas, the amount of Interim Environmental Compensation has not been received by the Board till date.

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the following directions is hereby, being issued to the Unit: -

- k) To deposit the revised amount of interim Environmental Compensation by adding the interest of 12 % per annum amounting to **INR 3,62,490.00 (Rupees Three Lakhs Sixty Two Thousand Four Hundred Ninety Only)** within 30 days of issuance of this letter.
- l) To ensure that no operation is being carried out in the Unit till the amount of imposed interim Environmental Compensation is deposited in Board.

In case of failure to comply the above directions given by the Board, legal action may be initiated against the Unit.

Sd/-
(Yatindra Kumar Das)
 Member Secretary

2628

Memo No.....

Ranchi, dated.....

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No. B-974

Ranchi, dated 12/04/2022

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand / The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB Regional Office - cum - Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary